

BEFORE NATIONAL GREEN TRIBUNAL

SOUTHERN BRANCH CHENNAI

ORIGINAL APPLICATION NO. 9 OF 2022

IN THE MATTER OF:

Pisati Indra Reddy & Anr

Applicant

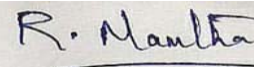
Versus

Union Of India & Ors

Respondents

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Counsel for the Applicant

AFFIDAVIT

I, Pisati Indra Reddy, W/o Late P. Ram Reddy, Aged about 64years, Occ: Organic Farmer, R/o H.No. 183, Sadashiva Heavens, Pedda Amberpet village Abdullapurmet Mandal, Rangareddy District, Telangana State, presently in Telangana do hereby solemnly affirm and declare as under:

1. That I am the Applicant in the above mentioned Application I would like to bring to the kind notice of this Hon'ble Tribunal that the despite of the closure orders passed by the Tribunal the following units are performing the activities illegally.
2. Direct the Official Respondents to initiate suitable action against colluding officials if any according to law against the Private Respondents for conducting illegal mining, stone crushing, hot mix and RCC activities, despite the closure orders issued by the Hon'ble Tribunal.
3. That I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
4. That I have read over the contents of the accompanying Application, the same are true and correct and is drafted on my clarification.
5. That annexures annexed with the application are true copies of their originals.

DEPONENT



SYNOPSIS

1. It is Submitted that the Report by (EE) Environment Engineer, Ranga Reddy region dated 27.2.2021, through TSPCB regarding Environment Clearances, CFE, CFO to stone and road metal quarries and stone crushers situated in the Villages of Bandaravirala, Chinnaravirala, abdullapurmet mandal, Rangareddy are annexed as ANNEXURE A1.
2. It is Submitted that the RTI reply from TSPCB regarding the EC of stone and road metal quarries Named B.Nandha reddy mine, TSMDC and KRC infra projects are annexed as ANNEXURE A2.
3. It is Submitted that the list of public hearings conducted regarding the establishment of Metal quarries are annexed as ANNEXURE A3.
4. It is submitted that the B.Nandha Reddy applied for EC in private patta lands located in survey number 199, 201, 202 for extent of 4.57ha at Taramatipet village, Abdullapurmet mandal and Ranga reddy dist, Telangana. Further it is submitted that the SEIAA convened the meeting in the months of April, May, June and approved EC without considering the cluster factor of the area.
5. It is Submitted that the private survey numbers are within 50 Mt's to survey number 268 which is the cluster of mines with 650 acres of quarrying almost 42 leases given in last 16 years. It is further Submitted that the SEIAA granted EC on 6.6.2023 by not considering the both the issues i.e. violation of distance criteria for quarrying and Cluster applicability was also not considered are annexed as ANNEXURE A4.



- 6 It is Submitted that the TSMDC applied for Environment clearances for the stone and road metal quarry with an extent of 33.40 acres of area within the cluster of Mines that is violating the cluster applicability and distance criteria, situated in survey number 268 which is 40-50 Meters distance from Petitioner's agricultural land, Bandaravirala village, Abdullapurmet mandal, Ranga Reddy district, Telangana and Minutes of SEAC meeting dated 28.4.2023 and 20.3.2023 are annexed as ANNEXURE A5.
7. It is Submitted that the KRC infra projects applied EC for stone and road metal quarry lease in year 2018 with proposal number 72744/2018 and public hearing was conducted for same in the year 2021. It is further submitted that they applied for EC again in the year 2022 for the same block which is still pending and EC was not granted by SEIAA till date same is shown in the website of Parivesh/SEIAA, Telangana and EC report are annexed as ANNEXURE A6.
8. It is Submitted that the Respondent no 7 (Yadadri stone crusher), Respondent No 11 (Tirumala rock sand Manufacturing Unit Stone crusher & Mine) Respondent 8,32 (, BNR Sand manufacturing unit & BNR stone crushers (Mine) respectively have started New Units namely BNR concretes Limited in Deshmuki village revenue, B.Pochampally mandal, Yadadri-bhuvanagiri district survey number 79 & 80 at a distance of 40-50 Metre's from the agriculture land of the Petitioner situated in Deshmuki and Taramatipet revenue Villages. In the survey no 79 & 80 of Deshmuki village, yadadri district another unit is at the verge of new establishment and the related images for the new units establishments are annexed as ANNEXURE A7.
9. It is Submitted that the copy of RTI reply showing the Expiry of CFO of R15(M/s. Sai Vikas Stone Crushing Industries from 15-10-2018 to 14-10-2023), R16 (M/s. Sri Venkata Shiva Metal Industries from 28-8-2019 to 27-8-2023), R17 (M/s. Super Fine Sand (Hyderabad) Limited from 22-8-2017 to 21-8-2022).





TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE - I, RANGAREDDY DISTRICT
 H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016.

M. Venkanna,
 Environmental Engineer

Tele-Fax : 23401520
 Website: tspcb.cgg.gov.in

Lr.No.3/Complain/TSPCB/RO.1-RRD/2021- 1955

Date: 3.7.02.2021

To
 The Member Secretary,
 T.S. Pollution Control Board,
 Board Office, Sanathnagar,
 Hyderabad.

Sir,

- Sub:-** TSPCB – RO.1 - RRD - Complaint received from Sri. Malreddy Rangareddy, Ex MLA regarding air-pollution caused by stone crushers located in Abdullapurmet Mandal – Inspection of the Stone Crushers located in Abdullapurmet Mandal - Report Submitted - Reg.
- Ref:-**
1. Complaint received from Sri. Malreddy Rangareddy, Ex MLA regarding air-pollution caused by stone crushers located in Abdullapurmet Mandal.
 2. Complaint received from Smt. Bheemidi. Kavitha and Sri N. Buchi Reddy regarding agricultural land damage due to dust releasing from BNR & Tirumala Stone crushers.
 3. Complaint received from Smt. Danthoori Anitha Mahender Goud regarding air pollution caused due to stone crshers in Sy.no. 293 & Sy.no. 155.
 4. Lr.No.2270/C/P/2012, Dt.05.02.2021 received from AD Mines & Geology.
 5. Showcause notice issued by this office on 07.01.2021 & 19.01.2021.
 6. Inspection of the industries by Board Officials on 18.02.2021
- * * *

With reference to the 1st cited above, it is to submit that a complaint received from Smt. Bheemidi. Kavitha and Sri N. Buchi Reddy regarding agricultural land damage due to dust releasing from Stone crushers through Ex MLA, Malreddy Rangareddy – Inspection of the Stone Crushers located in Abdullapurmet Mandal.

In this regard, the Board Officials inspected the following stone crushers located in the Abdullapurmet Mandal on 18.02.2021.

1. M/s. BNR Sand Manufacturing Unit (A unit of BNR Stone Crushers), Sy.No.268 & 248, Chinnaravirala (V), Hayathnagar (M), Rangareddy District.
2. M/s. Tirumala Rock Sand Manufacturing Unit, Sy.No.246/AA, 247/A, 247/AA&249/AA, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District
3. M/s. Hyderabad Metal Crusher (Formerly Shalivahana Stone Crusher), Sy.No.155, Chinnaraviryala (V), Hayathnagar (M), Rangareddy District
4. M/s. Janapriya Engineers Syndicate Ltd., (Formerly M/s. Engineers Syndicate India (P) Ltd.), Sy. No. 238, Gowrelli (V), Hayathnagar (M), Rangareddy District

5. M/s. KRC Infra Projects, Sy.No.268, Chinnaravirala (V), Hayathnagar (M), Rangareddy District
6. M/s. Sri Remuka Rock Sand, Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District
7. M/s. Sai Rohit Metal Industries, Sy.No.222, Taramatipet (V), Hayathnagar (M), Rangareddy District
8. M/s. Sai Rohit Metal Industries, Sy No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District
9. M/s. Shri Jay Lakshmi Stone Crusher, Sy.No.137/1, Pasumamula (V), Hayathnagar (M), Rangareddy District
10. M/s.Sri Lakshmi Narasimha Metal Industries, Sy.No.232 & 234, Taramatipet(V), Hayathnagar(M), Rangareddy District
11. M/s.Sri Lakshmi Narasimha Metal Industries (Unit-II), Sy.No.232 & 234, Taramatipet(V), Hayathnagar(M), Rangareddy District
12. M/s. S.V Industries (Vengamamba), Sy.No.293/1, Bandaraviryala, Hayathnagar, Rangareddy District
13. M/s. Uday Stone Crushing Pvt. Ltd., Sy.No.293/1,Banda Raviryala(V), Abdullapurmet(M), Rangareddy District
14. M/s. Vishwashanthi Metal Crusher, Sy.No.155, ChinnaBandaraviryala (V), Abdullapurmet(M), Rangareddy District

The individual crusher's reports are submitted below:

1. **M/s. BNR Sand Manufacturing Unit (A unit of BNR Stone Crushers), Sy.No.268 & 248, Chinnaravirala (V), Hayathnagar (M), Rangareddy District**
 - a. It is to submit that Complaint received from Smt. Bheemidi. Kavitha and Sri N. Buchi Reddy regarding agricultural land damage due to dust releasing from BNR & Tirumala Stone crushers.
 - b. During inspection Sri. Nanda Reddy was present and the stone crusher was in operation.
 - a) **CFO Status:** the Board has issued CFO of the Board to the industry vide order dated 11.12.2017 for Manufacturing of Sand – 6,00,000 TPA which is valid upto 30.09.2022.
 - b) **Closure Order / Directions issued:** A complaint was received from Smt. B.Kavitha regarding air pollution caused by M/s. BNR Sand Manufacturing Unit on 04.09.2019. In this regarding this office forwarded a detailed report to Zonal Office, Hyderabad, on 19.11.2019 and the Zonal Office Hyderabad has issued directions to the industry vide order dated 20.02.2020.
 - c) **Remarks:**
 - 1) During the inspection, the stone crusher was in operation.
 - 2) The crusher has provided cladding to the vibrating screen so as to arrest the dust emissions.
 - 3) The crusher has provided closed dust bunker to store the stone dustThe crusher has not provided MS Sheets to belt conveyors.
 - 4) The crusher has not provided water meter to assess the water consumption.
 - 5) The crusher has provided wind breaking walls all along the boundary
 - 6) The crusher has provided water sprinklers at dust emanating sources viz, conveyer belts, hopper, crusher, screens etc to mitigate the fugitive emissions.
 - 7) The crusher also carrying out water spraying on road to suppress dust.



28	The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991	--
29	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection	--

a) **Quarry / Mine Status:** The crusher is having own quarry / mine, but not obtained EC, CFE & CFO. The representative informed that they are getting boulders from TSMDC.

3. **M/s. Hyderabad Metal Crusher (Formerly Shalivahana Stone Crusher), Sy.No.155, Chinnaravryala (V), Hayathnagar (M), Rangareddy District.**

a) The crusher was not in operation. During inspection, no staff was present, the security guard informed that the crusher was not in operation since March 2020.

b) **CFO Status:** The crusher has obtained CFO vide order dated 05.07.2016 which is valid upto 31.05.2021.

c) **Closure Order / Revocation Status:** The Board has not issued closure orders/ directions to the crusher.

a) **Violations of CFO conditions:**

- The crusher has not provided wind breaking walls which is a violation of consent condition.
- The Stone Crusher has not provided any dust containment cum suppression system for the all crushing and dust generating area.
- The Stone Crusher has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
- The Stone Crusher has not provided elevated closed bunker for the collection of dust.
- The Stone Crusher has not covered the dust conveyor belt with MS sheets.
- The Stone Crusher has not developed the green belt all along the boundary of the crusher.

b) This office issued show cause notice to the industry for above non compliances.

c) **Quarry / Mine Status:** The crusher is not having own quarry / mine.

4. **M/s. Janapriya Engineers Syndicate Ltd., (Formerly M/s. Engineers Syndicate India (P) Ltd.), Sy. No. 238, Gowrelli (V), Hayathnagar (M), Rangareddy District**

a) The crusher was not in operation. During inspection, no staff was present, the security guard informed that the crusher was not in operation since March 2020.

b) **CFO Status:** The crusher has obtained CFO vide order dated 24.03.2016 which is valid upto 31.03.2021.

c) **Closure Order / Revocation Status:** The Board has not issued closure orders to the crusher.

d) **Violations of CFO conditions:**

- The crusher has not provided wind breaking walls which is a violation of consent condition.
- The Stone Crusher has not provided any dust containment cum suppression system for the all crushing and dust generating area.
- The Stone Crusher has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
- The Stone Crusher has not provided elevated closed bunker for the collection of dust.
- The Stone Crusher has not covered the dust conveyor belt with MS sheets.

28	The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991	--
29	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--

- a) **Quarry / Mine Status:** The crusher is having own quarry / mine, but not obtained E.C., CFF & CFO. The representative informed that they are getting boulders from TSMDC.
3. **M/s. Hyderabad Metal Crusher (Formerly Shalvahana Stone Crusher), Sy.No.155, Chinnarayana (V), Hayathnagar (M), Rangareddy District.**
- a) The crusher was not in operation. During inspection, no staff was present, the security guard informed that the crusher was not in operation since March 2020.
- b) **CFO Status:** The crusher has obtained CFO vide order dated 05.07.2016 which is valid upto 31.05.2021.
- c) **Closure Order / Revocation Status:** The Board has not issued closure orders/ directions to the crusher.
- a) **Violations of CFO conditions:**
- The crusher has not provided wind breaking walls which is a violation of consent condition.
 - The Stone Crusher has not provided any dust containment cum suppression system for the all crushing and dust generating area.
 - The Stone Crusher has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - The Stone Crusher has not provided elevated closed bunker for the collection of dust.
 - The Stone Crusher has not covered the dust conveyor belt with MS sheets.
 - The Stone Crusher has not developed the green belt all along the boundary of the crusher.
- b) This office issued show cause notice to the industry for above non compliances.
- c) **Quarry / Mine Status:** The crusher is not having own quarry / mine.
4. **M/s. Janapriya Engineers Syndicate Ltd., (Formerly M/s. Engineers Syndicate India (P) Ltd.), Sy. No. 238, Gowrelli (V), Hayathnagar (M), Rangareddy District**
- a) The crusher was not in operation. During inspection, no staff was present, the security guard informed that the crusher was not in operation since March 2020.
- b) **CFO Status:** The crusher has obtained CFO vide order dated 24.03.2016 which is valid upto 31.03.2021.
- c) **Closure Order / Revocation Status:** The Board has not issued closure orders to the crusher.
- d) **Violations of CFO conditions:**
- The crusher has not provided wind breaking walls which is a violation of consent condition.
 - The Stone Crusher has not provided any dust containment cum suppression system for the all crushing and dust generating area.
 - The Stone Crusher has not provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - The Stone Crusher has not provided elevated closed bunker for the collection of dust.
 - The Stone Crusher has not covered the dust conveyor belt with MS sheets.

20	The industry shall take all precautionary and safety measures during process operations	industry premises in control the dust emissions
21	The industry shall comply with the ambient air quality standards in respect of noise, as stipulated in the Environment (Protection) Rules, 1986.	complied
22	The industry shall construct separate rain water drains	Not provided
23	The industry shall comply with all the directions issued by the Board from time to time	---
24	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	---
25	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection	---
26	This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board.	---

a) Quarry / Mine Status: The crusher is having own quarry / mine. The mine has not obtained EC, CFE & CFO of the Board.

2. M/s. Tirumala Rock Sand Manufacturing Unit, Sv.No.246/AA, 247/A, 247/AA&249/AA, Bandaravirvala (V), Abdullapurmet (M), Rangareddy District

- a) It is to submit that Complaint received from Smt. Bheemidi. Kavitha and Sri N. Buchi Reddy regarding agricultural land damage due to dust releasing from BNR & Tirumala Stone crushers.
- b) The crusher was in operation.
- c) **CFO Status:** The crusher has obtained CFO vide order dated 06.01.2020 which is valid upto 31.12.2020. The stone crusher has applied for CFO renewal on 19.12.2020. This office forwarded the CFO Verification report to Board Office. The issue is yet to be reviewed in the CFO Committee meeting.
- d) **Closure Order / Revocation Status:** The Board issued closure orders to the crusher on 11.12.2019. Subsequently, the Board issued Revocation of closure orders vide order dated 29.01.2020.
- e) **Remarks:**
 - 1) During the inspection, the stone crusher was in operation.
 - 2) The industry has provided water sprinkling system to suppress the dust emanating sources viz., Conveyer belt, hopper, crusher, screen etc., systems to mitigate the fugitive emissions.
 - 3) The industry has provided greenbelt on all along the boundary of the industry.
 - 4) The industry has provided dust bunkers to store the produced stone dust, Robo sand and GSB

P. Reddy

TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE

	<p>than 2.5 μm) - 60 $\mu\text{g}/\text{m}^3$; SO_2 - 80 $\mu\text{g}/\text{m}^3$; NO_x - 80 $\mu\text{g}/\text{m}^3$, outside the factory premises at the periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009</p> <p>Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A).</p>	<p>Unit (A unit of HNR Stone Crushers), Sy.No.268 & 248, Chinnarevirala (V), Hayathnagar (M), Rangareddy District on 20.02.2021 and the Analysis report dated 22.02.2021 indicate that the Suspended particulate matter is 520 $\mu\text{g}/\text{m}^3$ measured near cone crusher(Downwind).</p>
5.	<p>The industry shall not manufacture new products / increase the capacity beyond the permitted capacity mentioned in this consent order, without obtaining CFE/CFO of the Board.</p>	<p>The industry has obtained CFO of the Board vide order dated 11.12.2017 for Manufacturing of Sand - 6,00,000 TPA which is valid upto 30.09.2022.</p>
6.	<p>The industry shall provide cladding to the vibrating screen so as to arrest the dust emissions.</p>	<p>The industry has provided cladding.</p>
7.	<p>The industry shall cover the screen with M.S. Sheets and a fan connected with motor to extract the dust generated during screening operations, should be installed. Dust should be vented out into a chamber wherein water sprinklers shall be permitted for dust suppression.</p>	<p>The industry has covered with MS Sheets.</p>
8.	<p>The industry shall provide elevated closed bunker should be constructed for collection of dust and the dust conveyor should be fully covered with M.S. Sheets. The loading of dust should be directly done into the trucks, which should be brought below the bunker bins.</p>	<p>The industry has provided closed bunker.</p>
9.	<p>The industry shall provide temporary water sprinklers at the time of un-loading of the raw material from the truck / tipper.</p>	<p>The industry has provided water sprinkling system.</p>
10.	<p>The industry shall provide water sprinklers on the conveyor carrying raw materials from bunker/ bin to the crusher. The water should be sprayed in the form of mist with the help of a motor. The industry shall provide water meter with recording facility to record</p>	<p>The industry has provided water sprinkling system.</p>

P. D. Singh

... .. KANGAREDDY DIST

- 8) The crusher has laid metal roads within the premises
- 9) The crusher has not laid BT Road / CC Road from mine to Crusher
- 10) The crusher has developed green belt all along the 50m buffer zone
- 11) This office issued show cause notice to the industry for above non compliances
- 12) The Board officials have conducted ambient monitoring on 20.02.2021. As per the analysis reports, the parameters are as follows

Sampling Location	Parameter	UFOM	Conc. Value	Standard Limit (24hours)
Near cone crusher (Fugitive)	Total Suspended Particulate Matter (TSPM)	µg/m ³	529	660
Towards northside of the unit near temple	Particulate Matter (PM ₁₀)	µg/m ³	76	100

Compliance of Directions vide Order No. 15-RR-JTSPCB/ZO-HYD/TF/2020 Date: 20.02.2020

S No	Directions	Compliance
1	The industry shall lay BT/Metal Roads within the premises	The industry has laid concrete road within the premises.
2	The industry shall provide wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.	The industry has provided wind breaking wall around the crusher to prevent dust spreading to the surrounding areas
3	The industry shall provide MS sheets to the dust belt conveyors	The industry has provided MS sheets to the dust belt conveyors
4	The industry shall maintain the records / registers to verify the quantity of products manufactured.	Complied
5	The industry shall take immediate measures to control the fugitive emissions generated during vehicular movement.	The industry is regularly sprinkling water on the Roads to control fugitive emissions.
6	The industry shall develop 5 mtrs width of green belt along the boundary of the site in the 50 mtrs width buffer zone of the stone-crushing unit. This green belt shall be developed on outer side of the buffer zone so as to act as a barrier.	The industry has developed thick greenbelt all along the boundary of the industry.
7	The industry shall submit Environmental	Not submitted.

[Handwritten Signature]

- vi. The Stone Crusher has not developed the green belt all along the boundary of the crusher.
- e) This office issued show cause notice to the Industry for above non compliances.
- f) Quarry / Mine Status: The crusher is not having own quarry / mine. The representative informed that they are getting boulders from TSMDC.

5. M/s. KRC Infra Projects, Sy.No.268, Chinnaravirala (V), Hayathnagar (M), Rangareddy District

- a. During inspection Sri. Surender was present and the stone crusher was in operation.
- a) CFO Status: the Board has issued CFO of the Board to the industry vide order dated 06.07.2017 for Stone Metals (40 mm, 20mm & 12mm)- 70 TPD & Robo Sand-108 TPD which is valid upto 31.12.2017.
- b) Closure Order / Directions issued:-
- c) Remarks:
 - 1) During the inspection, the stone crusher was in operation.
 - 2) The crusher has not provided cladding to the vibrating screen so as to arrest the dust emissions.
 - 3) The crusher has not provided closed dust bunker to store the stone dust. The crusher has not provided MS Sheets to belt conveyors.
 - 4) The crusher has not provided water meter to assess the water consumption.
 - 5) The crusher has not provided wind breaking walls all along the boundary
 - 6) The crusher has not provided water sprinklers at dust emanating sources viz., conveyer belts, hopper, crusher, screens etc to mitigate the fugitive emissions.
 - 7) The crusher is not carrying out water spraying on road to suppress dust.
 - 8) The crusher has not laid metal roads within the premises
 - 9) The crusher has not laid BT Road / CC Road from mine to Crusher.
 - 10) The crusher has not developed green belt all along the 50m buffer zone.
 - 11) The Board officials have conducted ambient monitoring on 04.02.2021. As per the analysis reports, the parameters are as follows:

Sampling Location	Parameter	UOM	Conc.Value	Standard Limit (24hours)
Near Cone Crusher and Jaw Crusher (Fugitive)	Particulate Matter (PM ₁₀)	µg/m ³	309	100
	Total Suspended Particulate Matter (TSPM)	µg/m ³	1304	--

S. No.	Condition	Compliance									
1.	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities prescribed below: <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>S. No.</th> <th>Consumption</th> <th>Total quantity (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process & Washings (Water Spraying)</td> <td>10.0 KLD</td> </tr> <tr> <td>2.</td> <td>Gardening / Irrigation</td> <td>3.0 KLD</td> </tr> </tbody> </table>	S. No.	Consumption	Total quantity (KLD)	1.	Process & Washings (Water Spraying)	10.0 KLD	2.	Gardening / Irrigation	3.0 KLD	Not Provided water meters to assess the actual water consumption.
S. No.	Consumption	Total quantity (KLD)									
1.	Process & Washings (Water Spraying)	10.0 KLD									
2.	Gardening / Irrigation	3.0 KLD									



	withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	
24	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	--
25	This Order is issued to the industry without prejudice to the action taken by the Task Force of the Board	--
26	As committed, the industry shall provide all the control measures stipulated in the order within six months	--

b) Quarry / Mine Status: The crusher is having own quarry / mine. M/s. KRC Infra Projects (S 018 11a Rough Stone & Rond Metal Quarry), Sy.No.268, Bandaraviryala (Chinnaraviryala) (V), Abdullapurmet (erstwhile Hayathnagar) (M), Rangareddy District. The quarry has obtained CFO of the Board vide order dated 07.05.2018 valid upto 30.04.2023.

6. M/s. Sri Renuka Rock Sand, Sy No.253AA, 253E & 259E, Banda Raviryala, Abdullapurmet(M), Rangareddy District

- a) The crusher was in operation.
- b) CFO Status: The crusher has obtained CFO vide order dated 09.04.2020 which is valid upto 28.02.2021. The stone crusher has applied for CFO renewal on 12.11.2020. This office forwarded the CFO Verification report to Board Office on 24.12.2020. The issue was reviewed in the CFO Committee meeting. After detailed discussions, the committee recommended to sought the clarification from RO.
- c) Closure Order / Revocation Status: The Board issued closure orders to the crusher on 20.02.2020. Subsequently, the Board issued temporary revocation of closure orders for a period upto 28.02.2021. The crusher has applied for permanent revocation of closure orders on 23.12.2020. The issue of revocation of closure order to the crusher may be examine.
- d) Remarks:
 - 1) During the inspection, the stone crusher was in operation.
 - 2) The crusher has provided cladding to the vibrating screen so as to arrest the dust emissions.
 - 3) The crusher has not provided closed dust bunker to store the stone dust. However, they have provided 20ft MS Sheets to cover the dust storage area.
 - 4) The crusher has not provided MS Sheets to belt conveyors.
 - 5) The crusher has provided water meter to assess the water consumption.
 - 6) The crusher has provided wind breaking walls with green cloth mesh 2 sides and one side M/s. Sai Rohit Metal Crusher wind breaking wall and 4th side is hill area to prevent dust spreading to the surrounding areas.
 - 7) The crusher has provided water sprinklers at dust emanating sources viz., conveyer belts, hopper, crusher, screens etc to mitigate the fugitive emissions.
 - 8) The crusher also carrying out water spraying on road to suppress dust.
 - 9) The crusher has laid metal roads within the premises. However, dust accumulated within the premises.
 - 10) The crusher has not laid BT Road / CC Road from mine to Crusher.
 - 11) The crusher has not developed green belt as per consent condition.

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	/ dust nuisance to the surrounding environment	observed.
21	The industry shall maintain good housekeeping with in the premises	Satisfactory
22	The industry shall submit Environmental Statement in Form V before 30 th September every year as per Rule No.14 of Environmental (Protection) Act, 1986	Submitted
23	The following rules and regulations notified by the MoE&F, Govt shall be implemented: f) Solid Waste Management Rules, 2016. g) Construction and Demolition Waste Management Rules, 2016 h) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & its amendments. i) Batteries (Management & Handling) Amendment Rules, 2010 & its amendments. j) E-Waste (Management) Rules, 2016.	Being followed
24	The industry shall take all precautionary and safety measures during process operations	Being followed
25	The industry shall maintain good housekeeping within the plant premises.	Satisfactory
26	The industry shall comply with all the directions issued by the Board from time to time.	---
27	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	---
28	The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.	---
29	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	---

e) Quarry / Mine Status: The crusher is having own quarry / mine. The mine has not obtained EC, CFE & CFO of the Board. The representative informed that they are getting boulders from TSMDC.

7. M/s. Sai Rohit Metal Industries, Sy.No.222, Tarnmatipet (V), Hayahathnagar (M), Rangareddy District

a) The crusher was not in operation. During inspection, staff were present and informed that the crusher was not in operation since 3 months as they are not having permission for mining, they are not receiving boulders to carryout crushing operations. Hence, Board officials have not conducted monitoring.

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	/ dust nuisance in the surrounding environment.	observed.
21	The industry shall maintain good housekeeping with in the premises	Satisfactory
22	The industry shall submit Environmental Statement in Form V before 30 th September every year as per Rule No.14 of Environmental (Protection) Act, 1986	Submitted
23	The following rules and regulations notified by the MoE&F, Govt shall be implemented: f) Solid Waste Management Rules, 2016. g) Construction and Demolition Waste Management Rules, 2016 h) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & its amendments. i) Batteries (Management & Handling) Amendment Rules, 2010 & its amendments. j) E-Waste (Management) Rules, 2016.	Being followed
24	The industry shall take all precautionary and safety measures during process operations	Being followed
25	The industry shall maintain good housekeeping within the plant premises.	Satisfactory
26	The industry shall comply with all the directions issued by the Board from time to time.	---
27	Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.	---
28	The industry shall comply with Rules & Regulations notified by Ministry of Law and Justice, Govt. of India, regarding the Public Liability Insurance Act, 1991.	---
29	The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.	---

e) Quarry / Mine Status: The crusher is having own quarry / mine. The mine has not obtained EC, CFE & CFO of the Board. The representative informed that they are getting boulders from TSMDC.

7. M/s. Sai Rohit Metal Industries, Sy.No.222, Tarnmatipet (V), Hayahathnagar (M), Rangareddy District

a) The crusher was not in operation. During inspection, staff were present and informed that the crusher was not in operation since 3 months as they are not having permission for mining, they are not receiving boulders to carryout crushing operations. Hence, Board officials have not conducted monitoring.

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- b) **CFO Status:** The crusher has obtained CFO vide order dated 21.07.2018 which is valid upto 31.03.2023.
- c) **Closure Order / Revocation Status:** The Board has not issued closure orders to the crusher.
- d) **Violations of CFO conditions:**
- The crusher has not provided wind breaking walls which is a violation of consent condition.
 - The Stone Crusher has not provided any dust containment cum suppression system for the all crushing and dust generating area.
 - The Stone Crusher has provided water sprinkling system to control the dust emissions from Jaw crusher, Cone crusher, conveyors and screen.
 - The Stone Crusher has provided elevated closed bunker for the collection of dust & different size of metals.
 - The Stone Crusher has not covered the dust conveyor belt with MS sheets.
 - The Stone Crusher has not developed the green belt all along the boundary of the crusher.
- e) This office issued show cause notice to the industry for above non compliances.
- f) **Quarry / Mine Status:** The crusher is having own quarry / mine. The representative informed that they are not having mining permission. Hence, mining operations were stopped.
8. **M/s. Sai Rohit Metal Industries, Sy. No.253/A/1, 253/AA/2, 253/A/3, 253/AA/4, 253/A/A/2, 4, 253/AA/1, 3, 5 & 268, Banda Raviryala, Abdullapurmet (M), Rangareddy District**

- The crusher was in operation.
- CFO Status:** The crusher has obtained CFO vide order dated 20.02.2020 which is valid upto 28.02.2021. The stone crusher has applied for CFO renewal and same was forwarded to Board office.
- Closure Order / Revocation Status:** The Board issued closure orders to the crusher on 20.02.2020. Subsequently, the Board issued temporary revocation of closure orders for a period upto 28.02.2021. The crusher has applied for permanent revocation of closure orders on 29.12.2020. The issue of revocation of closure order to the crusher may be examined.
- Remarks:**
 - The industry has provided cladding to the vibrating screen so as to arrest the dust emissions. However the metal sheets were damaged
 - The industry has covered the belt conveyor carrying dust with green mesh. The industry has not covered remaining belt conveyors with MS Sheets / Green Mesh.
 - The industry has provided dust bunker to store the stone dust & different sizes of metals and directly loading into the trucks.
 - The industry has provided water meter to assess the water consumption.
 - The industry has provided 2 sides wind breaking walls with MS Sheets and one side hill area. The industry has not covered the 4th side.
 - The industry has provided water sprinklers at dust emanating sources viz., conveyer belts, hopper, crusher, screens etc to mitigate the fugitive emissions.
 - The industry also carrying out water spraying on road to suppress dust.
 - The industry is having own quarry and applied for EC but not obtained. The representative has informed that they are getting boulders from TSMDC.

- interest of environment protection.
- a) Quarry / Mine Status: The crusher is having own quarry / mine, but not obtained EC, CFE & CFO. The representative informed that they are getting boulders from TSMDC.

14. M/s. Vishwashanthi Metal Crusher, Sy.No.155, ChinnaBandaraviriyala (V), Abdullapurmet(M), Rangareddy District

- a) The crusher was in operation.
- b) CFO Status: The crusher has obtained CFO vide order dated 31.07.2018 which is valid upto 31.08.2021.
- c) Closure Order / Revocation Status: The Board issued closure orders to the crusher on 03.02.2016. Subsequently, the Board Issued Temporary Revocation of closure orders vide order dated 01.04.2017 for a period upto 31.07.2017.
- d) Remarks:
- 1) During the inspection, the stone crusher was in operation.
 - 2) The industry has provided water sprinkling system to suppress the dust emanating sources viz., Conveyer belt, hopper, crusher, screen etc., systems to mitigate the fugitive emissions.
 - 3) The industry has provided greenbelt on all along the boundary of the industry.
 - 4) The industry has provided dust bunkers to store the produced stone dust.
 - 5) The industry has not covered the screen with M.S. Sheets.
 - 6) The industry has not provided cladding to vibrating screen. The industry is providing MS sheets the dust belt conveyors. The work is in progress.
 - 7) The industry has provided not wind breaking walls around the crusher to prevent dust spreading to the surrounding areas.
 - 8) The industry has not provided BT road from quarry to stone crushing unit.
 - 9) The industry has not constructed metal roads within the premises.
 - 10) This office issued show cause notice to the industry regarding complaints received from surrounding areas for causing air pollution.
 - 11) The Board officials have conducted ambient monitoring on 30.01.2021. As per the analysis reports, the parameters are as follows:

Sampling Location	Parameter	UOM	Conc.Value	Standard Limit (24hours)
Towards south side of the jaw crusher (Fugitive)	Particulate Matter (PM ₁₀)	µg/m ³	85	100
	Total Suspended Particulate Matter (TSPM)	µg/m ³	160	600

Common issues to be discussed:

1. There are 4 crushers namely M/s. Tirumala Rock Sand Manufacturing Unit, M/s. BNR Sand Manufacturing Unit (A unit of BNR Stone Crushers), M/s. Sri Renuka Rock Sand and M/s. Sai Rohit Metal Industries Unit – I are located at one location at a distance of 3.5 kms from the Saddupally 'X' Road along with these crushers, mines are located just beside the stone crushers (.). One of the main sources of air / dust pollution is due to the moment of heavy vehicles from crushers to the ring road on the soil road. Hence, the crushers may be

directed to lay the RCC road to control the air / dust pollution generated during the vehicular movement.

2. Lot of dust particles were accumulated on the tree leaves located either side of the road from crushers to the Saddupally 'X' Road. There are agricultural fields are located along the road side and at a distance of about 2.0 kms from the crusher cluster.
3. All the mines are operating without obtaining EC, CFE & CFO of the Board. The issue may be reviewed.

In view of the above, the above industries may be called for hearing before the Task Force Committee for taking stringent action.

Yours faithfully


ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board
Regional Office - I, R.R. District.



ANNEXURE A2

Sir,

Sub: TGPCB – RO-RRD RTI Act – Application seeking information under RTI Act– Information Furnished- Reg.

Ref: U.O. Note No. 106/Q3/TGPCB/RTI Act'05/2024-281, dated: 05.07.2024 received by this office on 06.07.2024.

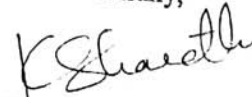
With reference to the above, this office received your RTI application under Right to Information Act, 2005 seeking information regarding certain information.

In this regard, as per the records available with this office, the following is submitted:

Query Nos.	Remarks
1.	Environment Clearances obtained (4 nos.) for stone & road metal quarries located at Bandaravirala (V), Abdullapurmet (M), Ranga Reddy District are attached.
2.	List of Public Hearings (22 nos.) carried out by Regional Office, Ranga Reddy for obtaining Environment Clearances for stone & road metal quarries located at Bandaravirala (V), Abdullapurmet (M), Ranga Reddy District during the period 2014-2024 is attached. Public Hearing is required for obtaining ECs for quarries only if the area is more than 5 Hectares. For area less than 5 Hectares, the proponent obtains EC without Public Hearing from the SEIAA.

This information is furnished under RTI Act, 2005.

Yours faithfully,



PUBLIC INFORMATION OFFICER

Copy submitted to the PIO & ES, Head Office, Sanath Nagar, TGPCB for kind information.



ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), TELANGANA)

To,

The owner
REDDY NANDA
H. No. 17-1-386/88, SN Reddy Nagar Colony,
Champapet, Hyderabad
-500079

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/TG/MIN/420992/2023 dated 04-Mar 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|---|
| 1. EC Identification No. | EC23B001TG186160 |
| 2. File No. | SIA/TG/MIN/420992/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | Sri. B. Nanda Reddy - Building Stone, Road, Metal and Rough Stone extraction of semi mechanized opencast mining method in an area of 4.570 ha with production of 162250 m ³ /annum |
| 7. Name of Company/Organization | REDDY NANDA |
| 8. Location of Project | TELANGANA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 15/06/2023

(e-signed)
Smt. Sunita M Bhagwat, IFS
Member Secretary
SEIAA - (TELANGANA)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

I. This has reference to your application submitted online on 04.03.2023 (Proposal No. SIA/TG/MIN/420992/2023) accepted on 16.03.2023, seeking Environmental Clearance for the proposed 4.570 Ha. Building Stone, Road Metal and Rough Stone Quarry of Sri B. Nanda Reddy, Survey Nos. 199P, 201/2, 201/4, 202P, Taramatipet Village, Abdullapurmet Mandal, Rangareddy District. The Mine lease area is located between Latitude 17°21'37.955" (N) to 17°21'42.581" (N) and Longitude 78°42'43.224 (E) to 78°42'39.127"(E). It was reported that the nearest village Saddupalli which is existing at a distance of 960 m (W); nearest water body i.e water pond (Cheruvu) exists at 690 m (NE) and nearest RF i.e., Bacharam R.F exists at 2.2 km (NW) from the mine lease area. It was noted that the capital investment of the project is Rs. 30.0 Lakhs and production capacity of the project is as follows:

Building Stone, Road Metal & Rough Stone – 1,62,250 m³/annum

- II. It is a semi-mechanized opencast quarry. After breaking the mineral into required size by jack hammer drilling and blasting, it is directly loaded into the trucks. It is reported that life of the Mine is estimated as 20 years (@1,62,250 m³/annum for Building Stone, Road Metal & Rough Stone). The total mine lease area is 4.570 Ha.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on 13.04.2023 & 16.05.2023. The project is considered under 'B2' category and exempted from the process of public hearing as the mining lease area is less than 5 Ha., as per provisions laid under EIA Notification, 2006 & its subsequent amendments. Based on the information furnished, presentation made by the proponent and consultant M/s. Team Labs & Consultants, Hyderabad; In-principle grant of quarry lease by the DDM&G, Hyderabad vide Procds. dt. 13.02.2023 for a period of 20 years; Scrutinized/Approved Mining Plan; Lr.dt.28.04.2023 of ADMG(I/c), Rangareddy District informing that there are seven more existing quarry lease (15.115 Ha.; 13.570 Ha.; 13.570 Ha.; 10.076 Ha.; 10.076 Ha.; 10.076 Ha.; 10.076 Ha. – all the leases were granted before 09.09.2013) are falling within 500m from the proposed quarry lease. The present mine lease area is 4.570 Ha., which is less than 5.0 Ha., total cluster area 87.129 Ha., Net Cluster area is 4.570 which is less than 5.0 Ha. The Committee considered the project & recommended for issue of Environmental Clearance as per the guidelines framed for mining projects by SEIAA on 24.02.2020. The State Level Environment Impact Assessment Authority (SEIAA) in its meetings held on 25.04.2023 & 06.06.2023 examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of SEAC-Telangana, the SEIAA-Telangana hereby accords prior Environmental Clearance to the project as mentioned at Para No. I under the provisions of EIA Notification-2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

A. Specific Conditions:

a) Air Pollution:-

- i. Wet drilling method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.

- ii. While taking afforestation activity under EMP, the project proponent shall develop and maintain greenbelt along the boundary of mining lease area and consider giving priority to indigenous and evergreen species such as Neem, Raavi etc; having more foliage / green cover to absorb dust and other particles around mining area. The proponent shall Geo-tag all the saplings planted. The CPCB guidelines in this respect shall also be adhered.
- iii. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- iv. The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
- v. The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be promoted.
- vi. The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt. and implemented in consultation with the State Forest and Wildlife Department. A copy of Wild Life Conservation Plan and its implementation status (annual) shall be submitted to the Regional Office of the Ministry.
- vii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.
- viii. Effective safeguard measures such as conditioning of material with water, regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as around crushing and screening plant, loading and unloading point and transfer points. The Fugitive dust emissions from all sources shall be regularly controlled by installation of required equipments/ machineries and preventive maintenance. Use of suitable water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB/SPCB in this regard.

B. D. Singh

- ix. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, Gol on 16.11.2009.
- x. As part of ambient air quality monitoring during operational phase of the project, the air samples shall also be analyzed for their mineralogical composition and records maintained.
- xi. The following measures are to be implemented to reduce air pollution during transportation of mineral:-

- Roads shall be graded to mitigate the dust emission.
- Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
- The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUCC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centers.
- No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be avoided. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.

- xii. The following measures are to be implemented to reduce Noise pollution:-

- Proper and regular maintenance of vehicles and other equipment.
- Limiting time exposure of workers to excessive noise.
- The workers employed shall be provided with protection equipment and earmuffs etc.
- Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.
- All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training. Awareness and information on safety and health aspects.
- The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

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- xiii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels.
- xiv. The peak particle velocity at 500m distance or within the nearest habitation whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
- xv. The illumination and sound at night at project sites will disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have the right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- xvi. Fencing shall be provided all around the working mine area.
- xvii. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral from mine face to the plant. The vehicles shall be covered with a tarpaulin and shall not be overloaded.
- xviii. Regular monitoring of ambient air quality shall be carried out and records maintained.

b) Water Pollution:-

- i. The source of water is through tankers from nearby village. Total water requirement is 6.6 KLD. Out of that, 2.5 KLD is used for Wet drilling operation, 2.8 KLD is used for Water sprinkling, 0.8 KLD for Greenbelt and 0.5 KLD for Domestic. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Washing of all transport vehicles should be done inside the mining lease.
- iv. ETP shall also be provided for workshop and wastewater generated during mining operation. There will be zero waste water discharge from the plant.
- v. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- vi. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.



- vii. Regular monitoring of water quality upstream and downstream of adjoining water bodies shall be carried out and record of monitoring data should be maintained. The natural water bodies and or streams which are flowing in and around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be ascertained the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to Ministry of Environment and Forests, its Regional Office, Hyderabad, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.
- viii. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six monthly basis.
- ix. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
- x. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- xi. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any operations.

- xii. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
- xiii. The mining operations shall be restricted to above ground water table and it should not intersect groundwater table. In case of working below ground water table, prior approval of the Ministry of Environment, Forest and Climate Change and Central Ground Water Authority shall be obtained, for which a detailed hydro-geological study shall be carried out; The Report on six monthly basis on changes in Ground water level and quality shall be submitted to the Integrated Regional Office of the Ministry.
- xiv. Appropriate mitigative measures shall be taken to prevent pollution of natural stream and other water bodies in consultation with the State Pollution Control Board.
- xv. The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Integrated Regional Office of the MoEF&CC and State Pollution Control Board/Committee.
- c) **Solid Waste :-**
- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines / circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps.
- ii. The excavated area shall be backfilled, reclaimed and rehabilitated by local plantation. Plantation shall be carried out, which will further improve the environment and aesthetic beauty.
- iii. During the conceptual phase, the waste will be generated which will be utilized to backfill. The excavated pit shall be backfilled and reclaimed by native species of plants. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
- iv. Separate area shall be demarcated for overburden and refilling. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
- v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned Integrated Regional office of MoEF&CC.
- vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent runoff water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
- vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.

- viii. The following measures are to be adopted to control erosion of dumps:-
- Retention/toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
- ix. Waste oils, used oils generated from the HEMM, mining operations, if any, shall be disposed as per the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016, to the Recyclers authorized by TSPCB.
- x. The proponent shall not dump any waste from their Mining activity outside the Mine Lease Area, under any circumstances

B. General Conditions:

1. This order is valid for a period of 30 years OR Life of mine, whichever is earlier. It was reported that the life of the mine is 20 years (@1,62,250 m³/annum for Building Stone, Road Metal & Rough Stone).
2. Environmental clearance is subject to obtaining clearance, if any, under the Wildlife (Protection) Act, 1972 from the Competent Authority, as may be applicable to this project.
3. Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Telangana and any other Court of Law, if any, as may be applicable to this project.
4. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
5. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
6. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
7. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
8. The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-1A.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".



9. No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
10. "The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc."
11. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on mining.
12. Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and maintain records accordingly; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smoking, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. The Recommendations of any reputed/National Institute of Miners Health, for ensuring good occupational environment for mine workers, shall be implemented. Status report on the same may be sent to MoEF& CC Regional Office and DGMS on half-yearly basis.
13. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HIRA for all the category of workers and thereafter every five years.
14. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one. X-Ray must meet ILO criteria (17 x14 inches and of good quality).



15. The Proponent shall maintain a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and should stay between 18.5-24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities, (c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF&CC annually along with details of the relief and compensation paid to workers having above indications.
16. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
17. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Query license or any other name.
18. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.
19. A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the SEIAA and MoEF&CC, GoI, 5 years in advance of Final Mine Closure.
20. The project shall have a well laid down environmental policy. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation / violation of the environmental conditions.
21. A separate 'Environmental Management Cell' with qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.
22. The environment safeguards contained in the EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., Sri B. Nanda Reddy.



23. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.
24. The proponent shall comply with any other conditions stipulated by the Dept. of Mines & Geology, Govt. of Telangana and other concerned statutory Authority / Department.
25. No change in mining technology and scope of working should be made without prior approval of the SEIAA, T.S. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, Telangana / MoE&F, Govt. New Delhi. as applicable.
26. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Integrated Regional Office of the MoEFCC.
27. The Project Authorities should inform to the Integrated Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
28. No change in the calendar plan including excavation, quantum of mineral and waste should be made. There will be zero waste water discharge from the plant.
29. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Integrated Regional office of MoEF&CC, GoI, Hyderabad on 1st June and 1st December of each calendar year.
30. Officials from TSPCB & the Integrated Regional Office of MoEF&CC, GoI, Hyderabad who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Integrated Regional Office to MoEF&CC, GoI, Hyderabad.
31. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
32. Data on ambient air quality should be regularly submitted to the Ministry including its Integrated Regional Office located at Hyderabad and the State Pollution Control Board/ Central Pollution Control Board once in six months.
33. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
34. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.

35. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
36. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement. The proponent shall strictly follow the OM No.22-65/217-IA.III, dt: 25.02.2021 and implement the commitments made by project proponent during the public hearing as a part of CER contained in EIA/EMP report.
37. The funds earmarked for environmental protection measures (**Capital cost: Rs. 4.89 lakhs and recurring cost: Rs. 3.37 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. The budget allocated for the EMP shall be subsequently increased if the project cost increases at the time of CFO. Year wise expenditure should be reported to the Ministry and its Integrated Regional Office located at Hyderabad.
38. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
39. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Integrated Regional Office of the Ministry of Environment, Forest and Climate Change, Hyderabad by e-mail.
40. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana.
41. The proponent shall obtain all other mandatory clearances from respective departments.
42. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
43. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
44. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

45. The above conditions will be enforced inter alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules
46. The proponent shall comply with Plastic Waste Management Rules, 2016 & also comply with MoEF & CC Notification No: G.S.R. 571 (E), dated 12.08.2021 which mandated banning of usage of identified Single Use Plastic items with effect from 01.07.2022
47. Grant of EC is also subject to circulars issued under the EIA Notification 2016, which are available on the MoEF&CC website: www.parivesh.nic.in.

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

Sd/-
MEMBER
SEIAA, T.S.

Sd/-
CHAIRMAN,
SEIAA, T.S.

To,
Sri B. Nanda Reddy,
(4,570 Ha. Building Stone, Road Metal and Rough Stone Quarry)
Plot Nos. 464 & 465, Prasanth Nagar Colony,
Vanasthalipuram, Hyderabad – 500 070
Phone No: +91 99595 83399
Email: bnrstonecrushershdy@gmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO:RR-I, TSPCB for information.
4. The IRO, MoEF&CC, GOI, Hyderabad for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.
6. The Director of Mines & Geology Dept., Hyderabad for kind information.

//T.C.F.B.O.//


JOINT CHIEF ENVIRONMENTAL ENGINEER



Validity unknown

Digitally signed by Smt. Sunita M
Bhagwat, IFS
Member Secretary

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the Head of the
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and

ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), TELANGANA)

To.

The GeneralMangerMning
M/S. TELANGANA STATE MINERAL DEVELOPMENT CORPORATION
LIMITED

M/s. Telangana State Mineral Development Corporation Limited
House No. 6-2-915, 4th Floor, Rear block,
HMWSSB premises, Khairathabad,
Hyderabad - 500004.
040-23323150 -500004

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification, 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/TG/MIN/418876/2023 dated 18 Feb 2023. The particulars of the environmental
clearance granted to the project are as below.

- | | |
|---|--|
| 1. EC Identification No. | EC23B001TG157986 |
| 2. File No. | SIA/TG/MIN/418876/2023 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including
Schedule No. | 1(a) Mining of minerals |
| 6. Name of Project | TELANGANA STATE MINERAL
DEVELOPMENT CORPORATION
LIMITED |
| 7. Name of Company/Organization | M/S. TELANGANA STATE MINERAL
DEVELOPMENT CORPORATION
LIMITED |
| 8. Location of Project | TELANGANA |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

(e-signed)
Smt. Sunita M Bhagwat, IFS
Member Secretary
SEIAA - (TELANGANA)

Date: 02/06/2023

Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.

This is a computer generated cover page.

P. Dhruv

- I. This has reference to your application submitted online on 18.02.2023 (Proposal No. SIA/TG/MIN/418876/2023) received on 08.03.2023 and seeking Environmental Clearance for the proposed Stone and Metal of 13.44 Ha (Acres 33.21½) in favour of M/s. **Telangana State Mineral Development Corporation Limited, Sy No. 268, Bandaraviryala Village, Abdullapurmet Mandal, Rangareddy District.** The Mine lease area is located between Latitude 17°21'57.98" (N) to 17°21'57.24" (N) and Longitude 78°42'34.78" (E) to 78°42'39.33" (E). It was reported that the nearest human habitation viz., Saddupalli (V) which is existing at a distance of 920 mts (W); nearest water body i.e., a small water pond exists at 400 mts and nearest RF is Bacharam RF exists at a distance of 2.1 km from the mine lease area. It was noted that the capital investment of the project is Rs. 100.0 Lakhs and maximum production capacity of the project is as follows:

Stone and Metal – 5,80,431.6 m³/annum

- II. It is a semi-mechanized opencast quarry. After breaking the mineral into required size by drilling and blasting, it is directly loaded into the trucks. It is reported that the life of the Mine is estimated as 9 years (@5,80,431.6 m³/annum of Stone and Metal). The total mine lease area is 13.44 Ha (Acres 33.21½).
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meetings held on 20.03.2023 & 28.04.2023. The project is considered under 'B1' category as the mine lease area is 13.44 Ha (Acres 33.21½) > 5.00 Ha. Auto ToRs File No. SIA/TG/MIN/31651/2019, dated: 31.12.2019, issued by SEIAA, Telangana. The proponent has undergone the process of public hearing on 29.11.2022 and submitted final EIA report for issue of EC. Based on the information furnished, presentation made by the proponent and the consultant M/s. Team Labs & Consultants, Hyderabad; Minutes of Public Hearing and response of the proponent on issues emerged in public hearing; In-principle grant of quarry lease issued by the DDM&G, Hyderabad to M/s. Andhra Pradesh Mineral Development Corporation Ltd., vide Procs. dt. 26.02.2008 for a period of 15 years to an extent of Ac. 66.43 (26.88 Ha.); Execution of lease deed was issued by ADM&G, Hyderabad vide Procs. dt. 14.11.2008 for 15 years i.e., upto 13.11.2023; Principal Secretary to Govt., & CIP (FAC) of Industries & Commerce (MINES-I) Department vide G.O.Ms. No.39, dt. 05.06.2018 issued permission to M/s. TSMDC Ltd., to undertake quarrying operations in 5% of the total area is (Acres 33.21½ i.e., 13.44 Ha); Scrutinized /Approved Mining Plan. The present mine lease area is 13.44 Ha (Acres 33.21½) which is > 5.0 Ha. Hence, the project is considered under 'B1' category. ADMG, Rangareddy District vide Ir. dt. 18.04.2023 informed that M/s. TSMDC Ltd., not commenced quarrying operations and not obtained any dispatch permit from the date of execution of above said quarry lease to till date, hence the production may be treated as Nil.. The State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on 23.05.2023 examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of SEAC-Telangana, the SEIAA-Telangana recommended for issue of Environmental Clearance subject to outcome of NGT judgment in OA No. 09 of 2022 filed by Pisati Indira Reddy & another. **The SEIAA hereby accords Environmental Clearance for the project as mentioned at Para No. I under the provisions of EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:**

P. S. Reddy

x. As part of ambient air quality monitoring during operational phase of the project, the air samples shall also be analyzed for their mineralogical composition and records maintained.

xi. The following measures are to be implemented to reduce air pollution during transportation of mineral:-

- Roads shall be graded to mitigate the dust emission.
- Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.
- The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUC' certificate for all the vehicles from authorized pollution testing centers.
- No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be avoided. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly.

xii. The following measures are to be implemented to reduce Noise pollution:-

- > Proper and regular maintenance of vehicles and other equipment
- > Limiting time exposure of workers to excessive noise.
- > The workers employed shall be provided with protection equipment and earmuffs etc.
- > Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- > Workers engaged in operations of HEMM, etc should be provided with earplugs/muffs.
- > All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training. Awareness and information on safety and health aspects.
- > The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

- xiii. The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010. dt 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels
- xiv. The peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines
- xv. The illumination and sound at night at project sites will disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operations. Habitations have the right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- xvi. Fencing shall be provided all around the working mine area.
- xvii. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral from mine face to the plant. The vehicles shall be covered with a tarpaulin and shall not be overloaded.
- xviii. Regular monitoring of ambient air quality shall be carried out and records maintained

b) Water Pollution:-

- i. The source of water is through tankers from nearby village. Total water requirement is 8.6 KLD. Out of that, 3.5 KLD is used for Wet drilling operation, 2.5 KLD for Water sprinkling on haul roads and for waste dump, 2.0 KLD for domestic water and 0.6 KLD for Green belt development. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Washing of all transport vehicles should be done inside the mining lease.
- iv. ETP shall also be provided for workshop and wastewater generated during mining operation. There will be zero waste water discharge from the plant.
- v. Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- vi. Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as new piezo-meter installations during the mining operation in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern Region, Hyderabad.

Bohary

- vii. Regular monitoring of water quality upstream and downstream of adjoining water bodies shall be carried out and record of monitoring data should be maintained. The natural water bodies and or streams which are flowing in and around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water table in open dug well located in village should be ascertained the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to Ministry of Environment and Forests, its Integrated Regional Office, Hyderabad, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.
- viii. The Project Proponent shall undertake regular monitoring of natural water course/ water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within and nearby/ adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-a-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/ bodies existing in lease area shall be carried out four times in a year viz. pre- monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional Office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six monthly basis.
- ix. Quality of polluted water generated from mining operations which include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No.J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
- x. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- xi. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any operations.
- xii. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
- xiii. The mining operations shall be restricted to above ground water table and it should not intersect groundwater table. In case of working below ground water table, prior approval of the Ministry of Environment, Forest and Climate Change and Central Ground Water Authority shall be obtained, for which a detailed hydro-geological study shall be carried out; The Report on six monthly basis on changes in Ground water level and quality shall be submitted to the Regional Office of the Ministry.

Shalini

- Appropriate mitigative measures shall be taken to prevent pollution of natural stream and other water bodies in consultation with the State Pollution Control Board.
- The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.

c) **Solid Waste :-**

- i. The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines / circulars issued by D.G.M.S w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps.
- ii. The excavated area shall be backfilled, reclaimed and rehabilitated by local plantation. Plantation shall be carried out, which will further improve the environment and aesthetic beauty.
- iii. During the conceptual phase, the waste will be generated which will be utilized to backfill. The excavated pit shall be backfilled and reclaimed by native species of plants. The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
- iv. Separate area shall be demarcated for overburden and refilling. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of waste dumps.
- v. The Project Proponent shall carry out slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned Regional Office of MoEF&CC.
- vi. Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent runoff water and flow of sediments directly into the water bodies (Nallah/ River/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after monsoon season, and maintained properly.
- vii. Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
- viii. The following measures are to be adopted to control erosion of dumps:-

- > Retention/toe walls shall be provided at the foot of the dumps.
- > Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/ compactors thereby ensuring proper filling/ leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.

B. D. Singh

- ix. Waste oils, used oils generated from the HEMM, mining operations, if any, shall be disposed as per the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016, to the Recyclers authorized by TSPCB.
- x. The proponent shall not dump any waste from their Mining activity outside the Mine Lease Area, under any circumstances

B. General Conditions:

1. This order is valid for a period of 30 years OR Life of mine, whichever is earlier. It was reported that the life of the mine is 9 years (@5,80,431.6 m³/annum of Stone and Metal).
2. Environmental clearance is subject to obtaining clearance, if any, under the Wildlife (Protection) Act, 1972 from the Competent Authority, as may be applicable to this project.
3. Environmental Clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Telangana, Hon'ble NGT Chennai in O.A. No.09 of 2022 filed by Sri Pisati Indira Reddy & Others and any other Court of Law, if any, as may be applicable to this project.
4. The Project proponent complies with all the statutory requirements and judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
5. The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors.
6. The PP shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
7. The Project Proponent shall obtain consents from all the concerned land owners, before start of mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
8. The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA.II (M), dated 29th October, 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area".
9. No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
10. "The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc."
11. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on mining.

Bohary

12. Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and maintain records accordingly; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smoking, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. The Recommendations of any reputed National Institute of Miners Health, for ensuring good occupational environment for mine workers, shall be implemented. Status report on the same may be sent to MoEF& CC Regional Office and DGMS on half-yearly basis.
13. The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighbourhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anaemia, Diarrhoea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open. Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
14. The Proponent shall carry out Occupational health surveillance which be a part of HRA and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment; for Manganese Miners a complete Neurological Assessment by a Certified Neurologist, and Manganese (Mn) Estimation in Blood; For Inorganic Chromium-Fortnightly skin inspection of hands and forearms by a responsible person. Except routine tests all tests would be carried out in a Lab accredited by NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to materials like Asbestos, Hard Rock Mining, Silica, Gold, Kaolin, Aluminium, Iron, Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes and not the digital one. X-Ray must meet ILO criteria (17 x14 inches and of good quality).
15. The Proponent shall maintain a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and it should stay between 18.5 -24.9, (b) the Final Chest X-Ray compared with the base line X-Ray should not show any capacities ,(c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEV1), Forced Vital Capacity (FVC), and the ratio) unless they are smokers which has to be adjusted, and the effect of age, (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have developed any Persistent Back Pain, Neck Pain, and the movement of their Hip, Knee and other joints should have normal range of movement, (f) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEF&CC annually along with details of the relief and compensation paid to workers having above indications.

Phdruy

16. Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned land) with necessary basic infrastructure/ facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.
17. The activities proposed in Action plan prepared for addressing the issues raised during the Public Hearing shall be completed as per the budgetary provisions mentioned in the Action Plan and within the stipulated time frame. The Status Report on implementation of Action Plan shall be submitted to the concerned Regional Office along the Ministry along with District Administration.
18. The Project Proponent shall adhere to the working parameters of mining plan which was submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of mineral, waste, over burden, inter burden and top soil etc.. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form of Short Term Permit (STP), Query license or any other name.
19. The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-a-vis backfilling in the mine lease area and corresponding afforestation to be raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the MoEFCC and its concerned Regional Office.
20. A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the SEIAA and MoEF&CC, GoI, 5 years in advance of Final Mine Closure.
21. The project shall have a well laid down environmental policy. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation / violation of the environmental conditions.
22. A separate 'Environmental Management Cell' with qualified manpower should be set-up under the control of a Senior Executive. The Senior Executive shall directly report to Head of the Organization. Adequate number of qualified Environmental Scientists and Mining Engineers shall be appointed and submit a report to RO, MoEFCC.
23. The environment safeguards contained in the EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., **M/s. Telangana State Mineral Development Corporation Limited.**
24. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.
25. The proponent shall comply with any other conditions stipulated by the Dept. of Mines & Geology, Govt. of Telangana and other concerned statutory Authority / Department.



26. No change in mining technology and scope of working should be made without prior approval of the SEIAA, T.S. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, Telangana / MoE&F, GoI, New Delhi. as applicable.
27. The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years purpose of monitoring land use pattern and submit a report to concerned Regional Office of the MoEFCC.
28. The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
29. No change in the calendar plan including excavation, quantum of mineral and waste should be made. There will be zero waste water discharge from the plant.
30. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Integrated Regional office of MoEF&CC, GoI, Hyderabad on 1st June and 1st December of each calendar year.
31. Officials from TSPCB & the Integrated Regional Office of MoEF&CC, GoI, Hyderabad who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Integrated Regional Office to MoEF&CC, GoI, Hyderabad.
32. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
33. Data on ambient air quality should be regularly submitted to the Ministry including its Integrated Regional Office located at Hyderabad and the State Pollution Control Board/ Central Pollution Control Board once in six months.
34. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
35. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
36. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

Aditya

37. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement. The proponent shall strictly follow the OM No.22-65/217-IA.III. dt: 30.09.2020 and implement the commitments made by project proponent during the public hearing as a part of CER contained in EIA/EMP report.
38. The funds earmarked for environmental protection measures (**Capital cost: Rs. 15.45 lakhs and recurring cost: Rs. 5.63 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. The budget allocated for the EMP shall be subsequently increased if the project cost increases at the time of CFO. Year wise expenditure should be reported to the Ministry and its Integrated Regional Office located at Hyderabad.
39. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
40. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Integrated Regional Office of the Ministry of Environment, Forest and Climate Change, Hyderabad by e-mail.
41. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana.
42. The proponent shall obtain all other mandatory clearances from respective departments.
43. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
44. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
45. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
46. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
47. The proponent shall comply with Plastic Waste Management Rules, 2016 & also comply with MoEF & CC Notification No: G.S.R. 571 (E), dated: 12.08.2021 which mandated banning of usage of identified Single Use Plastic items with effect from 01.07.2022.

Prady

48. Grant of EC is also subject to circulars issued under the EIA Notification 2016, which are available on the MoEF&CC website: www.parivesh.nic.in

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

Sd/-
MEMBER
SEIAA, T.S.


Sd/-
CHAIRMAN,
SEIAA, T.S.

To
Sri K. Rajasekhar Reddy, General Manager (Mining),
M/s. Telangana State Mineral Development Corporation Limited,
[13.44 Ha (Acres 33.21½) Stone and Metal],
House No. 6-2-915, 4th Floor, Rear Block,
HMWSSB Premises, Khairatabad,
Hyderabad - 500 004
Ph No: 040-23323150 / +91 8008558580
Email: tsmcltd.mining@gmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: RR-1, TSPCB for information.
4. The IRO, MoEF&CC, Gol, Hyderabad for kind information.
5. The Secretary, MoEF&CC, Gol, New Delhi for kind information.
6. The Director of Mines & Geology Dept., for kind information.

//T.C.F.B.O.//


JOINT CHIEF ENVIRONMENTAL ENGINEER





State Level Environment Impact Assessment Authority (SEIAA)
Telangana State
Government of India
Ministry of Environment Forests & Climate Change
A-3, Industrial Estate, Sanathnagar, Hyderabad 500 018.

REGD POST WITH ACK.DUE

DT:19.03.2018

Order No. SEIAATS/OL/RRD-231/2018- 41307

Sub: SEIAA, Telangana - 5.038 Ha. Rough Stone & Road Metal Quarry of M/s. KRC Infra Projects, Sy. No. 268 of Bandaraviryala (Chinnaraviryala) (V), Abdullapurmet (erstwhile Hayathnagar) (M), Rangareddy District - Environmental Clearance - Issued - Reg.

326
DESPATCHED
ON: 22/12/18

- I. This has reference to your application submitted online on 06.02.2018 (proposal no. SIA/TG/MIN/72744/2018) received on 09.02.2018 seeking Environmental Clearance for the proposed Rough Stone & Road Metal Quarry in favour of M/s. KRC Infra Projects, Sy. No. 268 of Bandaraviryala (Chinnaraviryala) (V), Abdullapurmet (erstwhile Hayathnagar) (M), Rangareddy District. It was reported that the nearest human habitation viz., Pillaipalli (V) exists at a distance of about 2.1 km from the mine lease area. It was also reported that nearest water body i.e., Pillaipalli Lake exists at a 1.96 km and nearest RF i.e., Bacharam RF exists at a distance of 4.5 km from the mine lease area. It was noted that the capital investment of the project is Rs. 50.0 Lakhs and maximum capacity of the project is as follows:

Mining of Rough Stone & Road Metal – 21,336.0 m³/annum

- II. It is a semi-mechanized opencast quarry. After breaking the mineral into required size by drilling and blasting, it is directly loaded into the trucks. It is reported that the life of the Mine is estimated as 13 years. The total mine lease area is 5.038 Ha. (Ac. 12.45) i.e., Ac. 6.0 in A-Zone (Block No. 9A) & Ac. 4.0 in B-Zone (Block No.9B) and Ac.2.45 in Common area in Bandaraviryala Mining Zone.
- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meeting held on 16.02.2018. The project is considered under B2 category and exempted from the process of public hearing as the mining lease area is less than 25 Ha. as per provisions laid under EIA Notification, 2006 & its subsequent amendments. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech Pvt. Ltd; In-principle grant of quarry lease by the DMG, Hyderabad vide Notice Dt. 06.05.2017 for a period of 15 years; Approved Mining Plan; Lr. dt. 15.02.2018 of ADMG, Rangareddy District informing that no quarry leases are existing within 500m from the proposed mine lease area; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on 05.03.2018 examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of the SEAC, Telangana, the SEIAA, Telangana hereby accords prior Environmental Clearance to the project as mentioned at Para no. 1 under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

A. Specific Conditions:

a) Air Pollution:-

- Wet drilling method shall be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
- While taking afforestation activity under EMP, the project proponent shall develop and maintain greenbelt along the boundary of mining lease area and consider giving priority to indigenous and evergreen species like Neem, Ganuga, Ficus, etc., having more foliage / green cover to absorb dust and other particles around mining area, in consultation with local DFO. The proponent shall Geo-tag all the saplings planted.
- Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained.

[Handwritten Signature]

- iv. The proponent shall take appropriate measures to ensure that the H.C shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
- Roads shall be graded to mitigate the dust emission.
 - Crusher platform will be covered with GI sheets to arrest any dust emission.
 - Over filling of tippers and consequent spillage on the roads shall be avoided.
 - The trucks shall be covered with tarpaulin.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.
- viii. The proponent shall take all precautionary measures for safety of Human & Animal life in the immediate vicinity of the Mine w.r.t. their mining activity as Blasting operations are involved.
- ix. Fencing shall be provided all around the working mine area.

b) Water Pollution:-

- i. The source of water is through tankers from nearby village. Total water requirement is 5.0 KLD. Out of that, 1.7 KLD for used for Dust Suppression, 0.5 KLD is used for Process, 1.8 KLD is used for development of greenbelt and 1.1 KLD for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

c) Solid Waste :-

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. The entire excavated area shall be back filled and afforested.
- ii. Separate area shall be demarcated for overburden, if any and refilling.
- iii. The following measures are to be adopted to control erosion of dumps, if any:-
- Retention/toe walls shall be provided at the foot of the dumps, if any.
 - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.

- iv. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016, to the Recyclers authorized by TSPCB.
- v. The proponent shall not dump any waste from their Mining activity outside their mine lease area under any circumstances and shall take all precautionary measures to avoid entry / dumping of any waste from their Mining activity into the nearest water bodies, if any.
- B. General Conditions:**
- i. This order is valid for a period of 13 years OR the expiry date of mine lease period issued by the Government of Telangana OR life of the mine, whichever is earlier. It was reported that the life of the mine is 13 years.
 - ii. A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the SEIAA and MoEF&CC, GoI, 5 years in advance of Final Mine Closure.
 - iii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on mining.
 - iv. The environment safeguards contained in the EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., M/s. KRC Infra Projects.
 - v. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.
 - vi. The proponent shall comply with any other conditions stipulated by the Dept. of Mines & Geology, Govt. of Telangana and other concerned statutory Authority / Department.
 - vii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, T.S. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, Telangana / MoE&F, GoI, New Delhi, as applicable.
 - viii. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; TSPCB and CCF, Regional office of MoEF&CC, GoI, Chennai on 1st June and 1st December of each calendar year.
 - ix. Officials from the TSPCB and Regional Office of MoEF&CC, GoI, Chennai who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the TSPCB and CCF, Regional Office to MoEF&CC, GoI, Chennai.
 - x. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
 - xi. Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Chennai and the State Pollution Control Board/ Central Pollution Control Board once in six months.
 - xii. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
 - xiii. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
 - xiv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

- iv. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016, to the Recyclers authorized by TSPCB.
- v. The proponent shall not dump any waste from their Mining activity outside their mine lease area under any circumstances and shall take all precautionary measures to avoid entry / dumping of any waste from their Mining activity into the nearest water bodies, if any.
- B. General Conditions:
- i. This order is valid for a period of 13 years OR the expiry date of mine lease period issued by the Government of Telangana OR life of the mine, whichever is earlier. It was reported that the life of the mine is 13 years.
 - ii. A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the SEIAA and MoEF&CC, GoI, 5 years in advance of Final Mine Closure.
 - iii. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on mining.
 - iv. The environment safeguards contained in the EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., M/s. KRC Infra Projects.
 - v. All the conditions, liabilities and legal provisions contained in the EC shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.
 - vi. The proponent shall comply with any other conditions stipulated by the Dept. of Mines & Geology, Govt. of Telangana and other concerned statutory Authority / Department.
 - vii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, T.S. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, Telangana / MoE&F, GoI, New Delhi, as applicable.
 - viii. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA: TSPCB and CCF, Regional office of MoEF&CC, GoI, Chennai on 1st June and 1st December of each calendar year.
 - ix. Officials from the TSPCB and Regional Office of MoEF&CC, GoI, Chennai who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the TSPCB and CCF, Regional Office to MoEF&CC, GoI, Chennai.
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 - xiv. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.

- xv. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvi. The funds earmarked for environmental protection measures (Capital cost of Rs. 50 lakhs & Recurring cost of Rs. 2.03 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. The budget allocated for the EMP shall be subsequently increased if the project cost increases at the time of CFO. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai and TSPCB.
- xvii. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xviii. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana.
- xix. The proponent shall obtain all other mandatory clearances from respective departments.
- xx. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxi. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxii. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxiii. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

Sd/-
MEMBER
SEIAA, T.S.

Sd/-
CHAIRMAN,
SEIAA, T.S.

To

Smt. K. Swathi, Partner,
M/s. KRC Infra Projects (5.038 Ha. Rough Stone & Road Metal Quarry),
H.No. 2-3-534/LA/1, Plot No. 27,
Sal Nagar Colony, ESI,
Hyderabad - 506001
Ph. No. 9885253445

Copy to:

1. Prof Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information
3. The EE, RO: RR-1, TSPCB for information.
4. The Regional Officer, MoEF&CC, GOI, Chennai for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.
6. The Director of Mines & Geology Dept., for kind information.

//T.C.F.B.O//

Senior Environmental Engineer

- xv. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xvi. The funds earmarked for environmental protection measures (Capital cost of Rs. 5.9 lakhs & Recurring cost of Rs. 2.03 lakhs/annum) should be kept in separate account and should not be diverted for other purpose. The budget allocated for the EMP shall be subsequently increased if the project cost increases at the time of CFO. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai and TSPCB.
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SEIAA, T.S.

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CHAIRMAN,
SEIAA, T.S.

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Smt. K. Swathi, Partner,
M/s. KRC Infra Projects (5,038 Ha. Rough Stone & Road Metal Quarry),
H.No. 2-3-534/1A/1, Plot No. 27,
Sai Nagar Colony, ESI,
Hyderabad - 506001
Ph. No. 9885253445

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5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.
6. The Director of Mines & Geology Dept., for kind information.

/T.C.F.B.O//

Senior Environmental Engineer

- v. The proponent shall take appropriate measures to ensure that the GIC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
- vi. As part of ambient air quality monitoring during operational phase of the project, the air samples shall also be analysed for their mineralogical composition and records maintained.
- vii. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
- Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
 - The pollution due to transportation load on the environment will be effectively controlled & water sprinkling will also be done regularly. Vehicles with PUCC only will be allowed to ply. The mineral transportation shall be carried out through covered trucks only and the vehicles carrying the mineral shall not be overloaded. Project should obtain 'PUG' certificate for all the vehicles from authorized pollution testing centres.
- viii. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- ix. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs.
- x. Fencing shall be provided all around the working mine area.
- xi. Vehicular emissions shall be kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportation of mineral from mine face to the plant. The vehicles shall be covered with a tarpaulin and shall not be overloaded.
- xii. Regular monitoring of ambient air quality shall be carried out and records maintained

b) Water Pollution:-

- i. The source of water is through tankers from nearby village. Total water requirement is 8.1 KLD. Out of that, 3.5 KLD is used for Wet Drilling, 2.6 KLD for Water sprinkling on haul roads, 0.6 KLD for development of green belt and 1.4 KLD for domestic purpose. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly.
- iii. Washing of all transport vehicles should be done inside the mining lease.
- iv. ETP shall also be provided for workshop and wastewater generated during mining operation. There will be zero waste water discharge from the plant.
- v. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF, CGWA and CGWB, Southern Region, Hyderabad.
- vi. Regular monitoring of water quality upstream and downstream of adjoining water bodies shall be carried out and record of monitoring data should be maintained and submitted to Ministry of Environment and Forests, its Regional Office, Chennai, Central Groundwater Authority, Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board.

- Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.
- The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any operations.
- Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.
- The mining operations shall be restricted to above ground water table and it should not intersect groundwater table. In case of working below ground water table, prior approval of the Ministry of Environment, Forest and Climate Change and Central Ground Water Authority shall be obtained, for which a detailed hydro-geological study shall be carried out; The Report on six monthly basis on changes in Ground water level and quality shall be submitted to the Regional Office of the Ministry.
- xi. Appropriate mitigative measures shall be taken to prevent pollution of natural stream and other water bodies in consultation with the State Pollution Control Board.

c) **Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- ii. The excavated area shall be backfilled, reclaimed and rehabilitated by local plantation. Plantation shall be carried out, which will further improve the environment and aesthetic beauty.
- iii. During the conceptual phase, the waste will be generated which will be utilized to backfill. The excavated pit shall be backfilled and reclaimed by native species of plants.
- iv. Separate area shall be demarcated for overburden and refilling.
- v. ~~The following measures are to be adopted to control erosion of dumps:-~~
 - > Retention/toe walls shall be provided at the foot of the dumps.
 - > Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes.
- vi. Waste oils, used oils generated from the HEMM, mining operations, if any, shall be disposed as per the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016. to the Recyclers authorized by TSPCB.
- vii. The proponent shall not dump any waste from their Mining activity outside the Mine Lease Area, under any circumstances

B. **General Conditions:**

- i. This order is valid for a period of 06 years OR the expiry date of mine lease period issued by the Government of Telangana, whichever is earlier. It was reported that the life of the mine is 06 years.
- ii. Environmental clearance is subject to obtaining clearance, if any, under the Wildlife (Protection) Act, 1972 from the Competent Authority, as may be applicable to this project.
- iii. Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court of Telangana and any other Court of Law, if any, as may be applicable to this project.
- iv. No mining activities will be allowed in forest area, if any, for which the Forest Clearance is not available.
- v. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on mining
- vi. Proponent shall appoint an Occupational Health Specialist for Regular and Periodical medical examination of the workers engaged in the Project and maintain records accordingly; also, Occupational health check-ups for workers having some ailments like BP, diabetes, habitual smoking, etc. shall be undertaken once in six months and necessary remedial/preventive measures taken accordingly. The Recommendations of any reputed/National Institute of Miners Health, for ensuring good occupational environment for mine workers, shall be implemented.
- vii. A Final Mine Closure Plan along with details of Corpus Fund shall be submitted to the SEIAA and MoEF&CC, Govt. 5 years in advance of Final Mine Closure.
- viii. The project shall have a well laid down environmental policy. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation / violation of the environmental conditions.

Reddy

Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting.

The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any operations.

Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

The mining operations shall be restricted to above ground water table and it should not intersect groundwater table. In case of working below ground water table, prior approval of the Ministry of Environment, Forest and Climate Change and Central Ground Water Authority shall be obtained, for which a detailed hydro-geological study shall be carried out; The Report on six monthly basis on changes in Ground water level and quality shall be submitted to the Regional Office of the Ministry.

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iv. Separate area shall be demarcated for overburden and refilling.

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viii. The project shall have a well laid down environmental policy. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements / deviation / violation of the environmental conditions.

B. D. D. D.

- ix. A separate Environmental Cell to monitor the environmental conditions / norms with qualified personnel shall be set up.
- x. The environment safeguards contained in the EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., *M/s. Telangana State Mineral Development Corporation Limited*.
- xi. All the conditions, liabilities and legal provisions contained in the 'BC' shall be equally applicable to the successor management of the project in the event of the project proponent transferring the ownership, maintenance of management of the project to any other entity.
- xii. The proponent shall comply with any other conditions stipulated by the Dept. of Mines & Geology, Govt. of Telangana and other concerned statutory Authority / Department.
- xiii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, T.S. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, Telangana / MoE&F, Govt. New Delhi, as applicable.
- xiv. No change in the calendar plan including excavation, quantum of mineral and waste should be made. There will be zero waste water discharge from the plant.
- xv. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Regional office of MoEF&CC, Govt. Chennai on 1st June and 1st December of each calendar year.
- xvi. Officials from the Regional Office of MoEF&CC, Govt. Chennai who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, Govt. Chennai.
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- xxiii. The funds earmarked for environmental protection measures (Capital cost of Rs. 4.8 lakhs and recurring cost: Rs. 2.73 Lakhs/annum.) should be kept in separate account and should not be diverted for other purpose. The budget allocated for the EMP shall be subsequently increased if the project cost increases at the time of CFO. Year wise expenditure should be reported to the Ministry and its Regional Office located at Chennai.
- xxiv. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Office of the Ministry of Environment, Forest and Climate Change, Chennai by e-mail.

- xxvi. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana.
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- xxviii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
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- xxx. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
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- xxxii. Grant of EC is also subject to circulars issued under the EIA Notification 2016, which are available on the MoEF&CC website: www.parivesh.nic.in

Sd/-
MEMBER SECRETARY
SEIAA, T.S.

Sd/-
MEMBER
SEIAA, T.S.

Sd/-
CHAIRMAN,
SEIAA, T.S.

To
Sri K. Rajasekhar Reddy - General Manger - Mining
M/s. Telangana State Mineral Development Corporation Limited
House No. 6-2-915, 4th Floor, Rear block,
HMWSSB premises, Khairathabad,
Hyderabad - 500004.
Ph No: 040-23323150

//T.C.F.B.O.//
SENIOR ENVIRONMENTAL ENGINEER
(UNIT III)



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MEMBER
SEIAA, T.S.

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CHAIRMAN,
SEIAA, T.S.

To
Sri K. Rajasekhar Reddy - General Manger - Mining
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House No. 6-2-915, 4th Floor, Rear block,
HMWSSB premises, Khairathabad,
Hyderabad - 500004.
Ph No: 040-23323150

//T.C.R.B.O.//
SENIOR ENVIRONMENTAL ENGINEER
(UNIT III)

Environmental Public Hearings carried during the period from 2014 to 2024

Sl.No.	Name & Address of the Industry	Date of Public Hearing
1	K. Krishna Reddy, 10.117 Ha or 25.00 Acres Stone & Metal and Gravel/Morrum Sy No. 268, Chinnaraviryala(V), Abdullapurmet(M), Rangareddy District	26.07.2022
2	Sri Lakshmi Narsimha Metal Industries, 10.076 Ha Stone & Metal Quarry Sy No. 268, Chinnaraviryala(V), Abdullapurmet(M), Rangareddy District	26.07.2022
3	BNR Stone Crusher, 10.07 Ha or Acr 24.90 Gts (12.0 Acres in Block No. 26A & 27A, 8.0 Acres in Block No. 26B & 27B and Acr 4.90 Gts of common area) Stone & Metal and Gravel / Morrum Quarry Sy No. 268, Chinnaraviryala(V), Abdullapurmet(M), Rangareddy District	26.07.2022
4	KRC Infra Projects, 5.038 Ha or 12.45 Acres (6.0 Acres in Block No. 10A, 4.0 Acres in Block No. 10B and Acr 2.45 Gts of common area) Stone & Metal and Gravel / Morrum Quarry Sy No. 268, Chinnaraviryala(V), Abdullapurmet(M), Rangareddy District	26.07.2022
5	M/s. G.Malakondaiah , 15.115 Ha or 37.35 Acres (26.0 Acres in Block Nos. A4, A5 & 36A, 4.0 Acres in Block Nos. B4 & B5 and 7.35 Acres in Common Area) Stone & Metal Quarry ,Sy No. 268, Chinnaraviryala(V), Abdullapurmet(M), Rangareddy District	26.07.2022
6	M/s. Rock Crushing India Pvt. Ltd,(30.23 Ha), Sy No. 268, Chinnaraviryala(V), Abdullapurmet(M), Rangareddy District	26.07.2022
7	M/s. Rock Crushing India Pvt. Ltd., (10.07 Ha)Sy No. 268, Chinnaraviryala(V), Abdullapurmet(M), Rangareddy District	26.07.2022
8	M/s. Sri Tirumala Stone Sand Metal Industry , 5.038 Ha (12.45 Acres) (6.0 Acres in A-Zone, Block No.32A, 4.0 Acres in B-Zone, Block No.32B and Acr2.45gts in Common Area) Stone & Metal and Gravel / Morrum Mine ,Sy No. 268, Chinnaraviryala(V), Abdullapurmet(M), Rangareddy District	26.07.2022
9	M/s. Superfine Sand (Hyd) Ltd, Sy No. 268, (20.154) Chinnaraviryala(V), Abdullapurmet(M), Rangareddy District	26.07.2022
10	M/s. Vasavi Stone Crusher, 5.038 Ha of Stone & Metal Mine ,Sy No. 268, Chinnaraviryala(V), Abdullapurmet(M), Rangareddy District	26.07.2022
11	M/s. Telangana Rock Sand Pvt. Ltd, 20.153 Ha or 49.80 Acre Stone & Metal Quarry of M/s. Telangana Rock Sand Pvt. Ltd., (24.0 Acres in Block Nos. 18A, 19A, 20A & 21A, 12.0 Acres in Block NO.18B, 19B & 20B, Acre 4.0 in Block No.21B and 9.80 Acre of common area), Sy No. 268, Chinnaraviryala(V), Abdullapurmet(M), Rangareddy District	26.07.2022
12	M/s. Superfine Sand (Hyd) Ltd.,(10.07 Ha) Sy No. 268, Chinnaraviryala(V), Abdullapurmet(M), Rangareddy District	26.07.2022

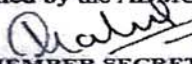
13	M/s. Superfine Sand (Hyd) Ltd, Sy No. 268, (5.038) Chinnaraviryala(V), Abdullapurmet(M), Rangareddy District	26.07.2022
14	M/s. Sai Rohit Metal Industires, 15.115 Ha or 37.35 Acres (26.0 Acres in Block Nos. 33A, 34A & 35A, 12.0 Acres in Block No.33B, 34B & 35B and Acr 7.35 gts in Common Area) Stone & Metal Quarry, Sy No. 268, Chinnaraviryala(V), Abdullapurmet(M), Rangareddy District	26.07.2022
15	M/s. Shona Engineers, 5.038 Ha or 12.45 Acres Stone & Metal Quarry of M/s. Shona Engineers (6.0 Acres in Block No.25A, 4.0 Acres in Block No.25B and 2.45 Acres in Common Area), Sy.No.268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District, Telangana State	26.07.2022
16	M/s. Padamavathi Metal Industries, 5.038 Ha or 12.45 Acres Stone & Metal Quarry of M/s. Padamavathi Metal Industries (6.0 Acres in Block 31A, 4.0 Acres in Block No. 31B and 2.45 Acres in common Area), Sy.No.268, Bandaraviryal (V), Abdullapurmet (M), Rangareddy District, Telangana State	26.07.2022
17	M/s. Sai Baba Metal Industry, 5.038 Ha or 12.45 Acres Stone & Metal Quarry of M/s. Sai Baba Metal Industry (6.0 Acres in Block No.30A, 4.0 Acres in Block No.30B and 2.45 Ares in Common Area) Sy.No.268, Bandaraviryal (V), Abdullapurmet (M), Rangareddy District, Telangana State	26.07.2022
18	M/s. GMR Stone Crusher (10.76 Ha or 24.90 Acres Stone & Metal Quarry), Sy.No.268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District, Telangana State	23.11.2022
19	13.44 Ha. Stone and Metal of M/s. Telangana State Mineral Development Corporation Limited, Sy.No.268, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District, Telangana State (Production capacity- 644457 m3/annum)	29.11.2022
20	13.44 Ha. Stone and Metal of M/s. Telangana State Mineral Development Corporation Limited, Sy.No.268, Bandaraviryala (V), Abdullapurmet (M), Rangareddy District, Telangana State (Production capacity- 603196 m3/annum)	29.11.2022
21	M/s. R. Jagadish Kumar (5.038 Ha or 12.45 Acres Stone & Metal Quarry), Sy.No.268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District, Telangana State	30.11.2022
22	M/s. Anantha Sai Industries (5.038 Ha or 12.45 Acres Stone & Metal Quarry), Sy.No.268, Chinnaraviryala (V), Abdullapurmet (M), Rangareddy District, Telangana State	01.12.2022

PS

ANNEXURE A4

Agenda Item No. 06	4.570 Ha. Building Stone, Road Metal and Rough Stone Quarry of Sri B. Nanda Reddy, Survey No. 199P, 201/2, 201/4, 202P, Taramatipet Village, Abdullapurmet Mandal, Rangareddy District - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/420992/2023 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and noted that mining activity is already carried out in the mine lease area as per the google map. Further, it is observed from the cluster letter, the details of EC obtained by the other mines are not mentioned. The matter is referred back to the SEAC to ascertain the cluster applicability and status of mining activity duly certified by the ADMG, Rangareddy.


MEMBER SECRETARY
SEIAA, TS.


MEMBER
SEIAA, TS.


CHAIRMAN
SEIAA, TS.



SEIA

Agenda Item No. 08	4.570 Ha. Building Stone, Road Metal and Rough Stone Quarry of Sri B. Nanda Reddy, Survey No. 199P, 201/2, 201/4, 202P, Taramatipet Village, Abdullapurmet Mandal, Rangareddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/420992/2023 (EC)

The representative of the project proponent Sri I. Anil Kumar and Sri G.V. Reddy of M/s. Team Labs & Consultants, Hyderabad attended and made a presentation before the SEAC.

The proponent informed that the lease was granted (in-principle) on 13.02.2023 in favour of the proponent for a period of 20 years. It may be noted that the Mine Lease is granted after 09.09.2013. The proponent submitted a copy of Scrutinized/ Approved Mining Plan & EMP Report.

The Proponent also submitted a copy of Lr.dt. 22.02.2023 of ADMG, Rangareddy District informing that there are seven (7) other quarry leases of (15.115 Ha.; 13.570 Ha.; 13.570 Ha.; 10.076 Ha.; 10.076 Ha.; 10.076 Ha.; 10.076 Ha.; 4.570 Ha. – all the leases were granted before 09.09.2013) are existing within 500m from proposed mine lease area. The SEAC noted that the mine lease area is 4.570 Ha. It is further noted that the total Cluster area is Ha. 82.559 Ha. and Net cluster area is 4.570 Ha. which is less than 5.0 Ha. Hence, the project is considered under B2 Category as per the provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT.

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CHAIRMAN, SEAC




Agenda Item No. 11	4.570 Ha. Building Stone, Road Metal and Rough Stone Quarry of Sri B. Nanda Reddy, Survey No. 199P, 201/2, 201/4, 202P, Taramatipet Village, Abdullapurmet Mandal, Ranga Reddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/420992/2023 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance.


MEMBER SECRETARY
SEIAA, TS. 06/6/23


MEMBER
SEIAA, TS.


CHAIRMAN
SEIAA, TS. 6/6/23



Saddupally



Imagery ©2024 Airbus, CNES / Airbus, Maxar Technologies, Map data ©2024 200 m

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MINUTES OF THE 226th MEETING OF
STATE EXPERT APPRAISAL COMMITTEE,
(SEAC), TELANGANA STATE
HELD ON 28.04.2023, 11.00 A.M.

A handwritten signature in blue ink, appearing to be 'P. D. Singh', is written on the page.

Minutes of the SEAC Meeting held on 28.04.2023

It is proposed to mine 6,03,196 m³/annum of Stone & Metal and the life of mine is reported as 8 years.

The total cost of the project is Rs.50.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 4.80 lakhs and recurring cost: Rs. 5.60 Lakhs/annum.

The proponent informed that the Industries and Commerce (Mines -I) Department, Government of Telangana vide G.O.Ms.No.39 dt.05.06.2018 accorded permission to TSMDC and subsequently the area will be allocated to Vaddera Communities.

The SEAC informed the project proponent to submit the following:

1. Initial lease document with a proposed area of Acres 33.21 Gts.
2. Earlier production details duly certified by the Mining Department and present status of mining operations.
3. CSR activities undertaken by the project proponent with evidence.

After detailed discussions, the SEAC deferred the project for consideration after submission of above information by the project proponent.



Agenda Item No. 02	13.44 Ha (33.21½ Ac.). Stone and Metal Quarry of M/s. Telangana State Mineral Development Corporation (TSMDC) Ltd., Sy. No. 268 of Bandaraviryala Village, Abdullapurmet Mandal, Rangareddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/423658/2023 (EC)

The representative of the project proponent Sri P.Upendar and Sri D. Sreekanth of M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad attended and made a presentation before the SEAC.

The SEAC noted the initial lease was granted on 14.11.2008 in favour of the proponent (Erstwhile APMDC) for a period of 15 years i.e upto 13.11.2023. However, the area was mentioned as Acres 66.43 Gts in Sy. No. 268 of Bandaravirala, whereas the proposed mine lease area is 13.44 (Ac. 33.21½ Gts.). The SEAC noted that the mine lease area is 13.44 Ha. which is more than 5.0 Ha. Thus, the project is considered under B1 Category as per provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT. The proponent submitted a copy of Scrutinized/ Approved Mining Plan.

The SEAC noted that earlier the SEIAA issued TORs (Auto Generated) on 31.12.2019 for preparation of EIA Report. Accordingly, the proponent undergone the process of public hearing on 29.11.2022 and submitted Final EIA Report along with minutes of public hearing and issues emerged during public hearing. The SEAC noted the contents of Final EIA report. It is observed from the public hearing issues that: Compensation for lost land, Issue of land to local vaddera community, Implement dust control equipment, the farmers were protesting for justice since 106 days, employment to local people. The proponent informed: Implement all pollution control, training will provided to skilled and unskilled workers, Conduct skill development programme, provide plantation, employment will be provided to 150 members, they have allocated Rs. 12 Lakhs under CER activities.

Minutes of the SEAC Meeting held on 20.03.2023

The SEAC noted the initial lease was granted on 14.11.2008 in favour of the proponent (Eastwhite APMDC) for a period of 15 years i.e upto 13.11.2023. It may be noted that the Mine Lease is granted before 09.09.2013. The SEAC noted that the mine lease area is 13.44 Ha. which is more than 5.0 Ha. Thus, the project is considered under BI Category as per provisions laid under EIA Notification, 2006 & its subsequent amendments and orders of the Hon'ble NGT. The proponent submitted a copy of Scrutinized/ Approved Mining Plan.

The SEAC noted that earlier the SEIAA issued TORs (Auto Generated) on 31.12.2019 for preparation of EIA Report. Accordingly, the proponent undergone the process of public hearing on 29.11.2022 and submitted Final EIA Report along with minutes of public hearing and issues emerged during public hearing. The SEAC noted the contents of Final EIA report. The SEAC observed that almost all the speakers opposed the project, whereas 2 members supported the project. It is observed from the public hearing: The blasting operations were conducted on daily basis and house in surrounding villages were damaged due to high intensity blasting operations. Yields of crops are damaged due to dust pollution, Compensation for lost land, Issue of land to local vaddera community, Implement dust control equipment, The farmers were agitating for justice since 106 days. The proponent informed: Assured that latest technology would be suggested and implement control air and noise pollution including introduction of latest blasting techniques to contain the intensity of vibrations, implement all pollution control measures as suggested by MoEF and TSPCB to ensure least negative impact, I&C (Mines-I) department. Government of telangana permission orders to TSMDC, this area is allocated vaddera communities, Greenbelt will be developed in an area of 0.075 Ha and avenue plantation along the connecting roads will be proposed (Rs. 2.05 lakhs), have allocated Rs. 1.4 Lakhs under CSR activities.

The nearest village to the proposed site is Saddupalli (V) which is existing at a distance of 920 mts (W); nearest water body i.e., a small water pond exists at 400 mts and nearest RF is Bacharam RF exists at a distance of 2.1 km from the mine lease area.

It is proposed to mine 5,80,431.6 m³/annum of Stone & Metal and the life of mine is reported as 9 years.

The total cost of the project is Rs.100.0 Lakhs. The proponent is proposing budget for Environmental protection towards capital cost: Rs. 15.45 lakhs and recurring cost: Rs. 5.63 Lakhs/annum.

The proponent informed that the Industries and Commerce (Mines -I) Department, Government of Telangana vide G.O.Ms.No.39 dt.05.06.2018 accorded permission to TSMDC and subsequently the area is allocated to Vaddera Communities.

The project proponent informed that no mining was done in the mine lease area. In this regard, the SEAC informed the project proponent to submit earlier production details from 14.11.2008 to till date duly certified by the Mining Department. The SEAC also informed the project proponent to submit CSR activities under taking by the project proponent with evidence.

After detailed discussions, the SEAC deferred the project for consideration after submission of above information by the project proponent.


CHAIRMAN, SEAC



Agenda Item No. 25	13.44 Ha (33.21). Stone and Metal of M/s. Telangana State Mineral Development Corporation Limited, Sy No. 268, Bandaraviryala Village, Abdullapurmet Mandal, Ranga Reddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/418876/2023 (EC)

The representative of the project proponent Sri K. Rajasekhar Reddy and Sri G.V. Reddy of M/s. Team Labs & Consultants, Hyderabad attended and made a presentation before the SEAC.

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Ch. Reddy
CHAIRMAN, SEAC

Reddy

Minutes of the SEAC Meeting held on 28.04.2023

Agenda Item No. 24	13.44 Hu (33.21), Stone and Metal of M/s. Telangana State Mineral Development Corporation Limited, Sy No. 268, Bandaraviryala Village, Abdullapurmet Mandal, Ranga Reddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/418876/2023 (EC)

The representative of the project proponent Sri P.Upendar and Sri G.V. Reddy of M/s. Team Labs & Consultants, Hyderabad attended and made a presentation before the SEAC.

The SEAC noted the initial lease was granted on 14.11.2008 in favour of the proponent (Firstwhile APMDC) for a period of 15 years i.e upto 13.11.2023.

Earlier, the SEAC in its meeting held on 20.03.2023 deferred the project and informed the proponent to submit earlier production details from 14.11.2008 to till date duly certified by the mining department.

Accordingly, the proponent submitted a copy of lr.dt.18.04.2023 of ADMG, Rangareddy, stated that they have not commenced quarrying operations and not obtained any dispatch permits from the date of execution to till date, hence the production may be treated as nil.

After detailed discussions, the SEAC recommended for issue of EC.

CHAIRMAN, SEAC



Ch. N. 201
CHAIRMAN, SEAC

ISSUE OF AMENDMENT TO ENVIRONMENTAL CLEARANCE.

Agenda Item No. 19	13.44 Ha (33.21). Stone and Metal of M/s. Telangana State Mineral Development Corporation Limited, Sy No. 268, Bandaraviryala Village, Abdullapurmet Mandal, Ranga Reddy District. - Environmental Clearance - Reg.
Proposal No.	SIA/TG/MIN/418876/2023 (EC)

The SEIAA discussed the recommendations of the SEAC in detail and approved the project for issue of Environmental Clearance subject to out come of NGT judgement in OA No. 09 of 2022 filed by Pisati Indira Reddy & another.



2/3/2021

- v. Toposheet file: Annexure-Toposheet file Report Part 1
- vi. Form - 1: Annexure- Form - 1
- vii. Pre Feasibility Report / Conceptual Plan : Annexure-Pre Feasibility Report/Conceptual Plan
- viii. Mining Plan: Annexure-Mining Plan
- ix. Uploaded Cover Letter: Annexure-Cover Letter
- x. Uploaded Additional Report/Study/Document as desired by Ministry/EAC: Nil
- xi. Remarks: Please find the Application request to process

3. Additional Detail Sought

Additional Detail Sought			
S.no.	Ads Letter	Remarks	Date of Submission
1.	NIL	You are requested to submit a letter stating willingness to consider their proposal in the SEAC meeting.	21 Aug 2020

4. Accredited Consultant Details

- i. Accreditation status : Yes
- ii. Accreditation No. : 92
- iii. Name of Consultant: Sai Manasa Nature Tech Pvt Ltd,
- iv. Address : BK Guda, Sanjeeva Reddy Nagar, Hyderabad, Telangana 500038
- v. Mobile No.: 9885253445
- vi. Landline No.: 040 2381 6333
- vii. Email id: krcinfraprojects5.038@gmail.com

Essential Details Sought

Essential Details Sought			
S.no.	EDS Sought Date	EDS Sought	Letter
NIL			

Shruti

2/3/2021

Report Part 1

EC Report**1. Project Details**

i. Proposal No. : SIA/TG/MIN/72744/2018

ii. File No. : SIA/TG/MIN/72744/2018

iii. Short narrative of the project: KSR Infra Projects

iv. Project Sector : Non-Coal Mining

v. Subcategory : B2

vi. Company/Proponent : KRCINFRAPROJECTS

vii. Details of State of the project

Details of State of the project			
S.no.	State Name	District Name	Tehsil Name
1.	Telangana	Rangareddi	Hayathnagar

viii. Uploaded EC Compliance report by regional office of MoEFCC: NIL

viii. Date of TOR Granted N/A

Important Dates

Important Dates		
Accepted by SEIAA and forwarded to SEAC	Accepted by SEAC	EC Granted
06 Feb 2018	09 Feb 2018	N/A

2. Uploaded Documents of EIA/EMP, Risk Assessment, GPS, Toposheet, Form - 1, Pre Feasibility Report, Form - 1(A)

i. EIA/EMP: Annexure-EIA/EMPii. Risk Assessment: Annexure-Risk Assessment

iii. Shape of the project land: Point

iv. GPS file: Annexure-GPS File


EC Report**1. Project Details**

- i. Proposal No. : SIA/TG/MIN/72744/2018
- ii. File No. : SIA/TG/MIN/72744/2018
- iii. Short narrative of the project: KSR Infra Projeccts
- iv. Project Sector : Non-Coal Mining
- v. Subcategory : B2
- vi. Company/Proponent : KRCINFRAPROJECTS
- vii. Details of State of the project

Details of State of the project			
S.no.	State Name	District Name	Tehsil Name
1.	Telangana	Rangareddi	Hayathnagar

- viii. Uploaded EC Compliance report by regional office of MoEFCC: NIL
- viii. Date of TOR Granted N/A

Important Dates

Important Dates		
Accepted by SEIAA and forwarded to SEAC	Accepted by SEAC	EC Granted
06 Feb 2018	09 Feb 2018	N/A

2. Uploaded Documents of EIA/EMP, Risk Assessment, GPS, Toposheet, Form - 1, Pre Feasibility Report, Form - 1(A)

- i. EIA/EMP: Annexure-EIA/EMP
- ii. Risk Assessment: Annexure-Risk Assessment
- iii. Shape of the project land: Point
- iv. GPS file: Annexure-GPS File

21/12/2024

Report Part 1

Additional Details Sought

Additional Details Sought			
S.no.	ADS Sought Date	ADS Sought	Letter
NIL			

5. Undertaking

The aforesaid application and documents furnished here with are true to my knowledge

i. Name : KRCINFRAPROJECTS

ii. Designation : Partner

iii. Company : KRCINFRAPROJECTS

iv. Address : H.no. 2-3-534/1/1A/1, plot no.27, sai nager colon, GSI

6. Recommendation by SEAC/SEIAA : NIL

environmentclearance.nic.in/apply/ECReport.aspx?prj=SIA/TG/MIN/72744/2018&id=42328&status=New

v3

Agenda Item No. 03	5.038 Ha (12.45 Acres). (6.0 Acres in Block No. 10A, 4.0 Acres in Block No. 10B and Acr 2.45 gts in Common Area), Rough Stone and Road Metal and Gravel of M/s. KRC Infra Projects, Sy No. 268, Chinnaraviryala Village, Abdullapurmet Mandal, Rangareddy District. - Environmental Clearance Violation - Reg.
Proposal No.	SIA/TG/MIN/419244/2023 (EC-Violation)

The SEIAA examined the matter in detail and noted that the MoEF&CC, GoI vide its OM dt: 08.01.2024 informed that the Hon'ble Supreme Court in its order dt:02.01.2024 stayed the operation of the SOPs issued by MoEF&CC, GoI vide OM dt:07.07.2021 & OM dt:28.01.2022. Further, it is also noted that O.A.09 of 2022 is pending in the Hon'ble NGT, Chennai. As the matter is sub-judice. Hence, deferred.



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Statement showing the details of Deshmukhi and Pillaipally Cruhsers List

No	Industry Name	Location	Period From	Period To
1	M/s. Sai Vikas Stone Crushing Industries	Deshmukhi (V), B.Pochampally(M)	15-10-2018	14-10-2023
2	M/s. Sri Venkata Shiva Metal Industries	Deshmukhi (V), B.Pochampally(M)	28-08-2019	27-08-2024
3	M/s S.V.N Metal Industry	Pillaipally(V), B.Pochampally(M)	26-11-2016	25-11-2021
4	SUPERFINE SAND(HYDERABAD)LIMITED	Deshmukhi (V), B.Pochampally(M)	22-08-2017	21-08-2022
5	M/s. Venkata Kanaka Durga Metal Industries	Pillaipally(V), B.Pochampally(M)	28-12-2017	27-12-2022
6	M/s. GMR Stone Crusher	Pillaipally(V), B.Pochampally(M)	22-12-2017	21-12-2022
7	M/s. SSCPL Infrastructure Ltd.	Pillaipally(V), B.Pochampally(M)	27-03-2017	26-03-2022
8	SHIVA GANGA AGGREGATES	Pillaipally(V), B.Pochampally(M)	25-06-2020	24-06-2025
9	ISAR ROCKSAND MINERALS	Deshmukhi (V), B.Pochampally(M)	22-12-2020	21-12-2025



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Act-2005

VERIFICATION

I, the above deponent, do hereby verify at 5th day of September that the contents of the above affidavit are true and correct to my knowledge, no part of it is false and nothing materials ia concealed therefrom.

Verified on 5th day of Septmeber, 2024.

DEPONENT

A handwritten signature in blue ink, appearing to read "P. D. King", written over a horizontal line.